

Introduction, Brief History and Background of the High Court.

The present Judicial System prevalent in the State of Jammu and Kashmir has originated during the reign of Maharaja Gulab Singh, after he took over the administration of the State, when State was transferred to him under the Treaty of Amritsar. The administration of Justice was entrusted to the executive, the Maharaja being the Chief Adawlte. He would hear cases of first instance as well as appeals against a nazrana of Rupee one.

During the reign of Maharaja Ranbir Singh Adalat-ul-Saddar (Chief Courts) were established at Jammu and Srinagar. All important cases came to be decided by these courts. The establishment of the chief courts at Srinagar and Jammu were the first step to be taken in streamlining the administration of justice. In 1877, an institution known as Addalat-ul-Aliya (High Court) was established and its powers were defined. At that time there were 25 courts in the State of which 14 were Wazarat Courts.

Maharaja Partap Singh established the State Council and distributed the business of the State among a fixed number of ministers including an Officer with the designation of a Judge of the Jammu and Kashmir High Court. Judicial Member of the State Council instead of being styled as Judicial Minister assumed the name of Judge High Court, though for all intents and purposes it meant as such and enjoyed all the powers of the old council. In 1912 Criminal Procedure Code was approved and introduced in the State and the High Court was statutorily defined as the Highest Court of Criminal Authority.

In 1920, Maharaja ordered the consolidation of the existing laws and regulations in the State. An important measure, by virtue of which law and procedure, with regard to the High Court, was regularized and promulgated by him. Subject to the control of judicial powers by the Maharaja, the High Court existing in the State, was retained as the highest court of the Appeal and Revision. This was done by Regulation No. XLVI Jammu and Kashmir State Civil Courts Regulations, 1921.

Thereafter, Maharaja Partap Singh drew a scheme for re-organisation of his Government, which included the establishment of High Court of judicature. The scheme was embodied in the Sri Partap Reforms Regulations, 1922 and the High Court was vested with Original and Appellate jurisdiction in Civil and Criminal

matters, which the High Court in the State exercised under Sri Partap Consolidation Regulation and the Code of Civil Procedure along with other laws in force at that time. The general superintendence and control over all other Courts in the State was vested with the High Court.

Maharaja Hari Singh acceded to the throne in November 1925. He repealed the Constitutional Provision made by Maharaja Partap Singh, and, by a resolution in the Council promulgated new constitutional provisions for the Government of the State by constituting a council consisting of Maharaja and five other members.

The year 1928 saw an important change in the Constitution of the Department of Administration of Justice by virtue of order No. 1 of 1928 whereby a full-fledged High Court of judicature consisting of Chief Justice and two more judges was established in the State, one of the Judges being assigned revenue work and styled as Judge of the High Court-cum Revenue Commissioner.

By virtue of Order No.2, Maharaja Hari Singh appointed Lala Kanwar Sein, M.A. Bar-at-Law, the first Chief Justice of the Court, Rai Bahadur Lala Bodhraj Sawhney B.A (Cantb) B.C.L. (Oxon) Bat-At-Law and Khan Sahib Agha Sayed Hussain as Pusine Judges of the High Court.

This was followed by the Constitution Act of 1996 (BK) of 1939, promulgated by the ruler and for the first time the Government, based on uniform set of laws, was established. Eminent Judges who had worked in other State High Courts were appointed as Chief Justices. Under the Act the Maharaja retained himself the Highest Judicial Authority by constituting in himself the Highest Court of Appeal and would be advised by Board of Judicial Advisors consisting of three members in the disposal of Civil and Criminal Appeals against the decision of the High Court. The Board was to perform the same functions in the State as were performed by the privy Council in British India.

On 10th September, 1943, Maharaja granted Letters Patent. After India won freedom and the State was freed from the yoke of autocratic rule, the Supreme Court of India's jurisdiction was extended to the State by the Constitutional Application Order of 1954. For the first time under Article 32 (32-2A) of the Constitution of India, the State High Court was given powers to issue the Writs for enforcement of the Fundamental Rights, so far as they are applicable to other States. Thus, the High Court became the protector of the Fundamental Rights of the Citizens of the State. In the course of evolution and growth of the administration of justice an important milestone was reached when the elected representatives of the

people gave Constitution to the State which was promulgated in the year 1957 under which the position of the Judiciary is very well defined.

Consequent upon the abolition of the Board, 17 Appeals were pending before the Board. In order to dispose of these Appeals, Chief Justice of Jammu and Kashmir made a special request to the Government of India, as the appellants were not in a financial position to go to Delhi, the Government of India with the consultation of Chief Justice of India, constituted a Special Bench headed by Chief Justice Mehar Chand Mahajan, Justice S.R. Dass and Justice Ghulam Hassan which came to Kashmir and decided all the 17 Appeal upholding the judgements of the High Court.

The administration of present judicial system in the State of Jammu and Kashmir started from the old High Court Building situated at Lal Chowk, Srinagar, opened on the 26th Sawan 1969 Svt (1911 A.D). The High Court of Jammu and Kashmir, Srinagar Wing, was shifted from the ancient building of Maharaja at Lal Chowk to present building in the year 1987. The old High Court building housed Saddar Adalats till September, 2014 when unfortunately the valley was hit by devastating floods and the Saddar Courts were shifted from this historical complex to the make-shift arrangement at Sanatgarh, Bemina, Srinagar. It is pertinent to mention here that eminent Indian Lawyers appeared before the Hon'ble High Court of Jammu and Kashmir, in various cases, these included Mr. Mohammad Ali Jinah, Sir Tej Bahadur Sapru, Sir Mohammad Zaffer Ullah Khan, Mr. Abdul Qadir (Sialkot), Mr. Khan Bahadur Mian Mohammad Shafi (Lahore), Mr. Asif Ali, Mr. Anant Ram (Sialkot), Mr./ Rai Bahadur Badri Dass, Dr. Mohammad Alam, Mr. Coltman, Mr. C.K Daftri, Solicitor General of India, Mr. Stelvad, Former Attorney General, Mr. V.K. Krishna Menon, Mr. M.C. Chagla, Mr. N.K. Palkiwala, A.N. Mulla, Mr. V.P. Gandhi, Dr. L.M. Singhvi, Mr. Ram Jethmalani and others. The list is only supportive and exhaustive.

This historical building of High Court is witness to the wit of famous Advocates, Sh. Mirza Afzal Beigh, Sh. Piyare Lal Handoo, Sh. D.D. Thakur, Sh. Muzaffar Hissain Beigh and others. The legendry High Court Judges, who got elevated to the highest Court of the Country, had worked in this historical building include Hon'ble Mr. Justice Murtaza Fazal Ali, Hon'ble Mr. Justice Raja Jaswant Singh, Hon'ble Mr. Justice A.S. Anand, Hon'ble Mr. Justice R.P. Sethi and Hon'ble Mr. Justice T.S. Thakur.

The history of the institution of judiciary is inscribed on each and every stone and brick of this building. This makes it necessary to preserve this important heritage of our State so that the future generations can have the knowledge of our rich past, which defined out societal behaviour and also the evolution of this important institution which guarantees freedom of each and every citizen of the State of Jammu and Kashmir.

This historical monument of Judiciary is required to be protected/preserved in terms of Sections 2(1) and 3 of the Jammu and Kashmir Ancient Monuments Preservation Act, Svt. 1977 (1920 A.D) for our future generation.

Main Activities/events/initiatives during the year

The main activities/events which took place under the aegis of the Hon'ble High Court are detailed in the reports of the activities carried out by Legal Services Wing and the State Judicial Academy.

Landmark decision of public importance

The Hon'ble High Court has decided number of cases pertaining to public importance during the current year. This highlights the concern of the highest Court of the State to take up such matters. The matters decided are of varied nature. Some of the cases decided by the Hon'ble High Court are listed.

S.No	Case No.	Titled	Dt. of decision	Brief of Cases
1.	AA No. 12/2012	Ramesh Chand Kathuria & Anr. Vs. M/s Trikuta Chemicals Pvt. Ltd. & Anr.	31.03.2015	Jurisdiction of the Hon'ble High Court and District Court is within the ambit of Sec. 2(1) (e) under J&K Arbitration and Conciliation Act, 1997. (Full Bench)
2.	SWP No. 2014/2014 c/w SWP No. 1171/2014	Sanjib Kumar & Ors. Vs. State of J&K & Ors.	06.02.2015	Application of Reservation Rules in Rehbar-e-Zirat, if applicable.
3.	OWP No. 1016/2011 c/w SRTA No. 30/2012	Mohd. Aroof Khan Vs. State of J&K & Ors. Razia Begum Khan Vs. State of J&K & Ors.	01.10.2015	Further investigation and not reinvestigation u/s 173 (8) Cr.P.C.
4.	OWP No. 1010/2014 c/w OWP No. 1007/2014 OWP No. 1011/2014	Shree Tpt. Associates Vs. U.O.I. & Ors. Ankur Mahajan & Co. Vs. U.O.I. & Ors. Dahmesh Road Carrier Vs. U.O.I. & Ors.	28.10.2014	Extraordinary jurisdiction under Article 226 of the Constitution of India is very limited as it is not the decision which can be judicially reviewed under jurisdiction.
5.	SWP No. 935/2002	Kabindra Prasad Singh Vs. U.O.I. & Ors.	21.11.2015	Acquittal in Criminal cases on benefit of doubt and not on merits does not give right to serve the petitioner in Indian Army.
6.	SWP No. 1350/2011	Arvind Sharma & Ors. Vs. State of J&K & Ors.	27.11.2015	Reservation Rules not held applicable for promotion in the petition filed by Munsiffs.
7	PIL No. 8/2014	titled Majid Yaqoob Dar Vs State	03.09.2015	The mater pertained to Cricket Association
8	PIL No. 15/2013	titled Court on its own Motion Vs. State	on 25.08.2015	The infamous case of CET (M.B.B.S) paper leakage
9	PIL No. 60/2006	titled G.M Khan Vs. State	24.08.2015.	The matter pertains to private practice of Doctors
10	PiL No. 12/2014	Parents Body Vs. State	01.06.2015	The matter related to School Fee of students
11	PIL No. 19/2011	Imtiyaz ahmad Sofi Vs. State	08.09.2015.	The case related to 2010 killing in valley

12	PIL NO. 404/2011	Qazi Rashid Shamas Vs. State,	28.09.2015	Sindh Water Body
13	PIL No. 24/2014	titled Parimoksh Sethi Vs. State	16.10.2015	Banning of Beef
14	LPA NO. 148/2013	Mubeena Hassan Vs. State	02.09.2015.	(Rehbar-e-Taleem) Full Bench
15	1476/14	Dr. Hilal Ahmad Vs. State	20.08.2015.	(Transfer Matter) Full Bench
16	OWP NO. 530/2007	Bhupinder Singh Sodhi Vs. State	16.07.2015	(SAFRAESI CASES)

**Status Report of infrastructure of High Court and District/Subordinate
Courts**

The various projects have been commenced or are in pipeline in order to augment the infrastructure facility available with the Hon'ble High Court and the Subordinate Courts in the State. The Projects are in different stages and include construction of new Court buildings wherever required and also the ADR Centres meant for mediation. The details of the projects are as under:-

Jammu Province

S. No	Index No.	Construction of New Court Complexes	Stage	Amount released by the Govt.	Remarks
1	HC-2	Construction of proposed parking in High Court Complex, Janipur, Jammu.	Vide this office letter No. 1094/AC dated 20.04.2015, AAA in original amounting to Rs. 275.08 Lacs has been forwarded to the Law Department for Accord of Administrative approval & release of funds & in this regard a reminder has also been issued vide No. 1978/AC dated 11.05.2015, but no response has been received till date.	An amount of Rs.50.00 lacs has been released by the Govt. vide Order No.4240-LD(Sts) of 2015 dated 24.11.2015 for Black toping of Road leading to new parking in District court Complex, Jammu.	Pending with Govt.

2	HC-34	Administrative Block in the Jammu wing of the High Court	<p>After approval of the Hon'ble Committee vide this registry communication No.4773/AC dated 01.06.2015 Ms. Namita Singh, Architect, C/o Chandigarh has been appointed/engaged as Architect for preparing the designs/layouts of expansion of High Court Building at Jammu and existing facility in the High Court Building.</p> <p>In response to above letter Ms. Namita Singh, Architect has submitted Draft Agreement Document/quotation to this registry for approval. The same has been placed before the Hon'ble Building & infrastructure Committee vide this registry letter No.5666-69/AC dated 25.06.2015. But till date no such response has been received.</p>	----	Pending with Hon'ble Committee Since 25.06.2015
3	HC-26	Construction of Judicial Academy Janipur, Jammu	<p>After approval of the Hon'ble Committee vide this registry communication No.4773/AC dated 01.06.2015 Ms. Namita Singh, Architect, C/o Chandigarh has been appointed/engaged as Architect for preparing the designs/layouts of the auditorium of J&K State Judicial Academy at Jammu.</p> <p>In response to the above letter Ms. Namita Singh, Architect has submitted Draft Agreement Document/quotation to this registry for approval. The same has been placed before the Hon'ble Building & infrastructure Committee vide this registry letter No.5666-69/AC dated 25.06.2015. But till date no such response has been received.</p>		Pending with Hon'ble Committee Since 25.06.2015
4	HC-31	Construction of Lawyers' Chamber at District Court	34 Lawyers' Chambers have been handed over and construction of 122 more lawyer chambers has been completed and ready for hand over.	Rs.717.00 Lacs + Rs.100.00 <u>Rs.100.00 L</u> Rs.917.00 Lacs	<u>Revised Cost</u> <u>Rs.1852.95</u> <u>Lacs</u>

		Complex, Jammu	However construction work of remaining lawyers' chambers is withheld due to non availability of funds. Vide Govt. Order No.4240-LD(Sts) of 2015 dated 24.11.2015 the Government has released additional amount of Rs.100.00 lacs for the said purpose.	And balance amount Rs. 935.95 lacs	
<u>5</u>	1-e	Renovation of additional one Room with toilet adjoining to residential quarter at Akhnoor.	Principal D&S Judge Jammu had submitted the AAA for an amount of Rs.11.50 lacs and the same has been placed before the Hon'ble Committee	---	Pending with the Hon'ble Committee
6		Conservation and restoration of Munsiff Court Complex at R.S.Pura	Draft MOU for conservation of Heritage Court Buildings in J&K was submitted by the Convener (Kashmir Chapter) INTACH on 06-08-2015 and the same was placed before the Committee and the Hon'ble Committee has resolved as under;- Considered. Resolved to defer, and, in the meantime, ask Registrar General to report to the Committee the reasons for which earlier proposals approved by the Committee have been returned by the Administrative Department, so that before present proposals are considered, it is ensured that no reason is left for the Administrative Department to return the proposal for the reasons identical to the reasons that earlier persuaded it to return the proposals		

7	2-a	<p><u>District Samba</u></p> <p>District Court Complex, Samba</p>	<p>Foundation Stone for the Project laid on 09.06.2015 & work of the main building in progress, part of compounded wall completed and breast wall on hilly side constructed.</p> <p>Govt. has also accorded administrative approval to the Project vide Govt. Order No-706 LD (Sts) of 2014 dated 12-02-2014 read with Govt. Order No-1350-LD (Sts) of 2014 dated 20-03-2014.</p> <p>Vide this office letter No.1831/AC dated 24.04.2015 Plan/Drawing in original for construction of District Court Complex Samba has been forwarded to Mr. Sanjay Tikku, Senior Architect, Govt. of J&K, Jammu Province with request to taken up the matter with the concerned executing Agency/Department, for construction of the said court complex as per the plan approved by the Hon'ble Administrative Judge.</p> <p>Further, vide this Registry letter No.5984/AC dated 2.7.2015, lay out plan of District Court Complex Samba placed before the Hon'ble Committee for Building & Infrastructure, for accord of approval.</p> <p>Vide this registry letter dated</p>	<p><u>Total Estimate cost of the Project =</u> <u>Rs.2027.00</u> <u>Lacs</u></p> <p><u>Amount released</u> Rs.178.00 lacs On 18-08-2015</p> <p><u>addl. Funds</u> <u>Rs.477.00 lacs</u> <u>has been released by the</u> <u>Govt. on</u> <u>14.09.2015.</u></p> <p><u>Total Amount released</u> Rs.655.00 lacs</p> <p><u>Funds utilized</u> <u>Rs.82.00 Lacs.</u></p>	<p>Pending with Hon'ble Committee Since 2.7.2015.</p>
8	2-b	<p>Construction of additional accommodation for Mobile Magistrate & CPO Room in District Court Complex at Samba.</p>	<p>In response to this registry letter No.6259/Ac Dtd.4.7.2015, AAA in original amounting to Rs.9.57 Lacs has been returned by the Govt. with the observation that the department is rushing with unlimited number of projects and it is not possible to take up so many projects in one go and requested to furnish the details of projects in hand and the resource position.</p> <p>Vide this registry letter dated</p>		<p>Pending with Committee since 30.09.2015.</p>

			30.09.2015 the same has been placed before the Hon'ble Committee for further orders. The matter has again placed before the Committer on 21-11-2015.		
9	3-b	<u>District Reasi</u> Construction of District Court Complex at Reasi.	Vide Govt. Order No.1909-LD(Sts) of 2011 dated 21.07.2011 an amount of Rs.10.00 lacs has been released as state share & vide Govt. order No.2901-LD(Sts) of 2011 dated 11.10.2011an amounts of Rs.14.00 lacs has been released as Central Share for construction of additional accommodation (Judicial Lock up room, retiring room for CJM & P.As' room, six numbers of Lawyers Chambers & Toilet block) to Court Complex at Reasi.	<u>Total Amount released</u> <u>Rs.24.00 Lacs</u>	
10	<u>3-c</u>	Construction of Court Complex & residential Quarter at Kotli Bajalian, Katra.	The land for construction of court building and residential quarters has been acquired & Drawings/design for the Project alongwith estimate has been returned to the Pr. D&S Judge vide this Registry letter No.7597/AC dated 19-07-2014 & followed by reminder dated 10.08.2015 for getting authentication of the same from the Chief Engineer, PWD, Jammu as per the direction of the Law Deptt.		Pending with Principal D&S Judge, Reasi, since 19-07-2014
11	<u>5-a</u>	District Kishtwar District Court Complex, Kishtwar	The proposal for transfer of present D.C. Office Complex to Judiciary for housing District Court Complex is pending with the Govt. & response of the Divisional Commissioner Jammu is also awaited.		Pending with Govt. & Divisional Commissioner Jammu
12	<u>4-b</u>	District Ramban District Court Complex, Ramban.	Vide this office letter No.7517/AC dated 09-11-2012 PDJ Ramban was authorised to issue indent for acquisition of land measuring 25 kanals at village		

			Maitra, Govindpora, and Process for acquisition of land for construction of District Court Complex, at Ramban, is pending with the office of Divisional Commissioner for approval.		
13	<u>4-a</u>	Construction of Litigants Hall & Rooms for Court Complex at Banihal.	Vide Govt. Order No.214-PLAN OF 2014 Dated 26.03. 2014 Administrative approval has been accorded by the Govt. & also released the funds to the tune of Rs.25.00 lacs.	<u>Rs.25.00 Lacs</u>	
14	6-a	District Kathua Construction of District Courts of Additional Sessions Judge & Munsiff Judicial Magistrate, 1 ST Class, Kathua	Vide this office communication No.9266/AC dated 10/9/2012, the site-plan & other relevant papers were returned to the Pr. D&S Judge with the request to get the proposal vetted from Hon'ble Administrative Judge.		<u>Pending with PDJ since 10/9/2012,</u>
15	10-a	District Poonch 1) The proposal regarding repair/renovation & addition /alteration in the District Court Complex Poonch	A letter No.5834/Ac dated 11-06-2014 AAA from this Registry has been sent to the Government for Administrative Approval and release of funds amounting to Rs.44.00 lacs.		
16	10-c	Sub Judge Court Complex, Surankote	Land for construction of Court Complex and residential quarter for the Judicial Officer has been earmarked, but the same has not been transferred to the Judiciary .		<u>Pending with PDJ since 05-02-2013</u>
17	8-b	District Bhardwah. District Court Complex, Bhardwah and Residential	The land measuring 23 kanals and 11 marlas acquired for District Court Complex out of which land compensation 22 kanals 2 marlas amounting to Rs45.00 lacs had already been paid to the land owners. The	<u>Rs.45.53,577/- as land compensation</u>	<u>Vide letter dated 17-08-20125 Govt. has informed that the</u>

		quarter of Munsiff, Bhaderwah	amount of Rs.03.70 lacs is still remains to be paid to the two land owners because of non-availability of funds and process for preparing of AAA for the said project is under process as per letter dated 12-06-2015 of PDJ, Bhaderwah. Vide this Registry letter No.26037/AC dated 31-03-2015 Govt. has been requested to release the funds to the tune of Rs.3,70,115/- for paying compensation to the land owner.		<u>remaining land compensation amounting to Rs.3.17 lacs has been projected in Capex Budget 2015-16</u>
18	8-a	Doda. Addl. District Court Complex, Doda	As per latest physical report submitted by the PDJ concerned on 10-07-2015 the physical situation of construction work is reproduced as under: 1) Court complex lower terrace slab level 22 ft. level costed. 2) Columns of lower terrace for slab level 34 ft. is in progress 3) Laying of columns of upper terrace for slab level 34 ft. is in progress. 4) Shuttering for lower terrace slab level 34 ft. is in progress.	1) Estimated cost =Rs.1778.85 lacs. 2) Funds released =Rs.698.25 lacs. 3) Value of Work done =Rs.218.82 lacs 4) Balance funds =Rs.1080.60 lacs On 14-09-2015 <u>addl. Funds Rs.200.00 lacs has been released by the Govt.</u> Rs.1080.60 lacs <u>-Rs. 200.00 lacs</u> <u>Rs. 880.60 lacs</u>	
19	7-c	District Rajouri Construction of District Court	The matter regarding identification of land for construction of court complex is		<u>Pending with PDJ Since</u>

		Complex, at Rajouri.	under process. Vide this Registry letter No.5748/Ac dated 09-06-2014 and followed by reminder dated 10-08-2015 PDJ was requested to take up the matter with the concerned authority for acquisition of land measuring 54 Kanals 19 Marlas at Phalyana near Salani Bridge, Rajouri.		<u>09-06-2014</u>
20	<u>7-a</u>	Construction of Court Complex and residential quarter at Kotranka.	Vide this Registry letter No. 14763/Ac, 19853/Ac and 4409/Ac dated 14-10-2011, 11-01-2012 and 15-07-2013 PD&SJ, Rajouri, asked to furnish a detailed report regarding land proposed for construction.		<u>Pending with PDJ Since 14-10-2011</u>
21	<u>7-d</u>	Construction of Court Complex and residential quarter at Thannamandi	As per letter dated 8-6-2011 of PDJ Rajouri Land being acquired. A complaint has also been received from the land owner namely Mushtaq Ahmad Shawl regarding proposing to occupation of parental land by the Judiciary. In this regard, vide this registry latter dated 15-07-2013 PDJ concerned was requested to furnish his report/comments in the matter but the response is still awaited.		<u>Pending with PDJ Since 15-07-2013</u>
22	9-a	District Udhampur District Court Complex, Udhampur Comprising of 7 Courts (i.e. PDJ, ADJ, CJM, Spl. M.M,(Under 13 th FC), M.M, Addl. Spl. M. Mag. (Under 13 th FC), & Mun.(JMIC), Udhampur.)	Construction of Court Building at Udhampur (Block "A") has been completed and as informed by Pr. D&S Judge the maximum courts have been shifted in the said block. Moreover the work of (Block "B") shuttering & Reinforcement work for Ground Floor slab is in progress. Both Blocks A&B are raised /constructed on the land of old building which was demolished by the constructing Agency JKPC, the land is owned by Judicial Deptt. & Date of completion of the project Dec. 2015.	Total Estimated Cost: Rs.1818.00 Lacs. Funds Released Rs.1140.97 Lacs Utilized Rs.643.86Lacs Balance Rs. 677.03 Lacs. <u>On 14.09.2015</u>	

				<u>addl. Funds</u> <u>Rs.322.75 lacs</u> <u>has been</u> <u>released by the</u> <u>Govt.</u> Rs.677.03 Lacs. <u>- Rs.322.75 lacs</u> <u>Rs. 354 .28</u> <u>lacs</u>	
23	9-	Sub Judge Court Complex, Ramnagar	<p>In the Main Court building External & Internal finishing work is in progress- Sanitary Plumbing work is in progress. The land is owned by Judicial Deptt. Moreover date of completion of the project Dec. 2015.</p> <p>However, the status shown above treated same for Residential complex, because funds released/utilized and balance is for both Court Complex and residential complex. Physical status for Judges residence is 1(one), Ground floor and first floor slabs laid 2. Brick work completed, plaster work and flooring work is in progress.</p>	Total Estimated Cost: Rs.644.00 Lacs Funds Released Rs.540.00 Lacs Utilized Rs.322.00 Lacs. Balance Rs.104.00 Lacs.	
24	9-c	Construction of Court Building and residential at Majalta	Vide this Registry letter No.229/AC dated 07-04-2015 PDJ concerned was requested to take up the matter with revenue authority for acquisition/ transfer of land measuring 10 kanal 16 marlas for the said purpose.		<u>Pending</u> <u>with PDJ</u> 07-04-2015

Kashmir Province

S. No		Construction of New Court Complexes	Stage	Amount released by the Govt.	Remarks
<u>1</u>	<u>11-h</u>	District Srinagar Construction of Court Complex, at Mominabad, Srinagar	<p>The construction work is complete, only finishing work is left.</p> <p>Original Plan estimated =Rs.82.03 crores.</p> <p>The Revised Plan for an estimated cost of Rs.120.28 Crores was sent to the Govt. vide this Registry letter No.22567/Ac dated 24-02-2015.</p> <p>However Govt .has released an amount of Rs.1500.00 lacs on 23-11-2015 for the said purpose</p> <p>Design and Layout of Model Court Room, Judge's Chamber and Advocates' space for District Court Complex Mominabad , Srinagar has been approved by the Hon'ble High Court .</p>	<p>Rs.82.03 Crores</p> <p>Additional amount released Rs.188.00 lacs on 18-08-2015</p> <p>However Govt vide letter No.LD(Sts) 2004-5/36 dated 31-08-2015 has informed that the Revised Plan to the tune of Rs.120.28 Crores is in under process. an amount of Rs.1500.00 lacs has also been released by the Govt. on 23-11-2015</p>	-----
<u>2</u>	<u>11-L</u>	Lawyers' Chamber at District Headquarter Mominabad, Srinagar.	<p>Govt. has accorded sanction of Administrative approval to the project & also released the funds to the tune of Rs.350.61 Lacs.</p>	<p>1st phase estimated cost =Rs.841.00 Lacs</p> <p>2nd phase estimated cost=Rs.690.07 Lacs</p> <p><u>Total =Rs.1531.07 Lacs</u></p> <p><u>Funds to the tune of Rs.200.61 Lacs</u></p>	

				<p><u>released earlier</u></p> <p>Fund amounting to Rs.150.00 lacs released on 18-08-2015</p> <p>Total amount released= <u>Rs.200.61 Lacs.</u> + <u>Rs.150.00 lacs.</u> = <u>Rs.350.61 Lacs.</u></p>	
<u>3</u>	<u>HC-3</u>	Development/ Construction of infrastructure to Conference Hall, at High Court Complex, Srinagar	The construction work is complete only finishing work white wash is going on.	<p>Amount released</p> <p>Rs.55.00 lacs</p> <p>Estimated Cost</p> <p>Rs.73.78 lacs</p>	
<u>4</u>	<u>13-c</u>	District Bandipora District Court Complex, Bandipora	<p>Govt has returned the AAA amounting to Rs.1985.36 lacs with observation that The construction of Court Complex/Court building is covered under CSS presently in vogue and funds for its construction are provided in the ration of State:Centre as 25:75 basis by the Government of India, whereas the construction of Lawyers Chambers & Mediation Centre are not covered under the said scheme.</p> <p>Vide this Registry letter No.6087/AC dated 03-07-2015 the same was forwarded to the PDJ concerned with request to take up the matter with concerned Department to do the needful as per observation made by the Law Department.</p> <p><i>Moreover a LPA is also pending before the Hon'ble High court wing,</i></p>		<p><u>Pending with PDJ since</u></p> <p>6087/AC dated 03-07-2015</p> <p>Moreover a LPA is also pending before the Hon'ble High court wing, Srinagar</p>

			<i>Srinagar in which certain directions have been passed by the Hon'ble court regarding construction of said Court complex.</i>		
<u>5</u>	<u>13-b</u>	Construction of Munsiff Court Complex & Residential Quarter at Gurez. (Bandipora)	Administrative Approval has been accorded vide Govt. Order No.1223-LD (Sts) of 2015 dated 30-03-2015 to the construction of Munsiff Court Complex at Gurez and funds to the tune of Rs.466.77 lacs including Cost of land and initially an amount of Rs.50.00 lacs was released for the project.	Funds to the tune of Rs.466.77 lacs including Cost of land and initially an amount of Rs.50.00 lacs was released for the project. Additional amount released Rs.50.00 lacs on 18-08-2015 <u>On 14-09-2015</u> <u>addl. Funds</u> <u>Rs.100.00 lacs has</u> <u>been released by</u> <u>the Govt.</u>	----
<u>6</u>	<u>18-a</u>	District Kulgam District Court Complex, Kulgam	The land measuring 20 Kanals has recently been acquired by Collector Land acquisition (ACR) Kulgam for construction of Distt. Court Complex & the concerned agency have submitted DPR amounting to Rs.50.81 crores to this Registry for the said purpose and the same has been placed before Hon'ble Building & Infrastructure Committee for approval vide this Registry letter No.6088-91/Ac dated 03-07-2015. But no such response has been received till date.	<u>Estimated cost</u> <u>Rs.5255.32 lacs</u>	<u>Pending</u> <u>with</u> Hon'ble Infrastruc- ture Committee
<u>7</u>	<u>18-c</u>	Munsiff Court Complex, Qazigund	Recently fresh AAA amounting to Rs.1167.00 lacs has been received regarding the Construction of Court	<u>Estimated cost</u> <u>Rs.1167.00 lacs</u>	<u>Pending</u> <u>with</u> <u>Adminis-</u>

		<u>(Kulgam)</u>	<p>Complex at Qazigund. The same is yet to be placed before the Hon'ble Administrative Judge for District Kulgam and Hon'ble Committee, because of non availability of land for the said project.</p> <p>Principal D&S Judge Kulgam has submitted the revenue record of identification of land for the said project and the same was placed before the Hon'ble Administrative Judge, and the Hon'ble Administrative Judge has made observations. After doing the needful PDJ Kulgam has submitted his report alongwith revenue record again on 17-10-2015 and the same has also been placed before the Hon'ble Administrative Judge by this Registry for His Lordships kind perusal & orders.</p>		<u>trative</u> <u>Judge</u>
<u>8</u>	<u>18-b</u>	Construction of D.H.Pora	AAA for an amount of Rs.892.93 lacs has been received from PDJ Kulgam and the same was not duly technical Checked by the Chief Engineer concerned and the same has been returned by this Registry on 03-07-2015, for being Checked & Countersigned	<u>Estimated Cost</u> <u>Rs.892.93 lacs</u>	
	<u>16</u> <u>(a)</u>	<u>District Shopian</u> Construction of District Court Complex and residential quarter at Shopian	An amount of Rs. 2.50 Crores stand already sanctioned for acquisition of land. PDJ, Shopian, has been authorized to place the indent for acquisition of 12 Kanals of land & the same has been acquired as informed by the PDJ. Chief Engineer has submitted AAA for an amount of Rs. 2837.47 Lacs to this registry.	<u>Estimated Cost</u> <u>Rs.2837.47 lacs</u> <u>Amount released</u> <u>Rs.2.50 Crores &</u> <u>Utilized the same</u>	<u>Pending</u> <u>before</u> <u>the</u> <u>Hon'ble</u> <u>Committee</u> <u>since</u> <u>27.07.2015</u>

			The Hon'ble Committee has accorded the approval to the said AAA on 08-08-2015 and the Worthy Registrar has fixed the meeting with the concerned PDJ on 27-10-2015 and the was deferred by the then Registrar General.		
<u>9</u>	<u>16(b)</u>	Construction of Lawyer Chamber at District Court Complex, Shopian	Vide this registry communication No.14526/AC dated 10.11.2014 AAA for an amount of Rs.87.88 Lacs has been forwarded to the Govt. for accord of approval & release of funds for the said purpose & a reminder dated 20.3.2015 has also been issued in this regard.	Nil	<u>Pending with Govt. since 10.11.2014</u>
	<u>14 (a)</u>	<u>District Pulwama</u> i) District Court Complex, Pulwama ii) DPR/Cost offer for additionalities of District court complex, Pulwama	Structure/Building work upto roof level is completed and internal finishing work is in progress as per letter dated 29-08-2015 of PDJ. However, DPR/Cost offer for an amount to Rs.20.97 Crores , for additionalities of the said complex have submitted by the Pr. D&S Judge concerned after doing the needful, the same has been forwarded to the Secretary to Govt. vide this office letter No. 16172-73/AC dated 25.11.2014, for accord of approval & release of funds but no such response has been received till date.	<u>Estimated cost Rs. 1200.00 lacs</u> <u>Amount released Rs.840.00 lacs</u> <u>Amount utilized Rs.890.00 lacs till 29-08-2015</u>	<u>Pending with Govt. since 25.11.2014</u>
<u>10</u>	<u>14-i</u>	Construction of Residential Complex for District Court Pulwama	PDJ Concerned have submitted DPR/Cost offer for an amount of Rs.542.80 Lacs after doing the needful this registry has forwarded the same to Government vide letter No. 18779/AC dated 31.12.2014, for accord of	Nil	<u>Pending with Govt. since 31.12.2014</u>

			approval & release of funds.		
<u>11</u>	<u>12-J</u>	District Baramulla Construction of New District Court Complex at Baramulla	New Court Building is completed and inaugurated on 14 October, 2015 by the Hon'ble Chief Justice. Vide this office communication No.6417/Ac dated 06.07.2015 Pr. D&S Judge, Baramulla has been permitted for exchange of land measuring 05 kanals and 06 Marlas of old District Court Complex, Baramulla for construction of Revenue Complex in lieu of plot of land measuring 10 kanals comprising of survey No.309/min. situated adjacent to New Court Complex, Baramulla, so that the matter with regard to transfer of said land can be taken up with the Govt. by .D.C. Baramulla.	An amount of Rs.54.00 lacs has been released by the Govt for various works on 14.09.2015	<u>Pending with the D.C. Baramulla since 06.07.2015</u>
<u>12</u>	<u>12-o</u>	Construction of residential quarter at Baramulla	AAA has been submitted by the Chief Engineer, Kashmir for approval and the same has been placed before Registrar General and the worthy Registrar General has directed that at the 1 st instance PDJ Baramulla be asked to intimate this Registry about the availability of land for the said purpose		<u>Pending with PDJ since 03.10.2015</u>
	<u>12-p</u>	Construction of Record Room at District Court Complex, at Baramulla.	AAA amounting to Rs.173.33 las has been placed vide latter dated 03-10-2015		<u>Pending with Hon' ble Committee since 03.10.2015</u>
<u>13</u>	<u>12-g</u>	a) Construction of double storeyed Court Complex at	Construction of double storeyed Court building is completed only finishing work is left.	<u>Estimated Cost =Rs.270.00 lacs</u> Funds released= Rs.216.69 lacs <u>Balance=Rs.70.06</u>	

		<p>Sopore. (Baramulla)</p> <p>b) Construction of double storeyed Residential Quarter at Sopore. (Baramulla)</p>	<p>Construction of double storeyed Residential building is completed only finishing work is left.</p>	<p><u>lacs.</u> Estimated Cost =Rs.56.59 lacs Funds released= Rs.44.00 lacs <u>Balance=Rs.14.55 lacs</u></p>	
<u>14</u>	<u>12-a</u>	<p>Construction of Sub Judge Court at Pattan. (Baramulla)</p>	<p>New Court Building at Pattan is completed and inaugurated on 14 October, 2015 by the Hon'ble Chief Justice.</p> <p>Phase IInd vide this Registry letter No.14755/AC dated 13-11-2014 AAA has been forwarded to the Pr. D&S Judge, Baramulla for his views/comments but no such response has been received till date.</p>	<p><u>Estimated Cost of phase IInd=Rs.553.20 lacs</u></p>	
<u>15</u>	<u>12-b</u>	<p>Construction of Court Complex & Residential Building for Munsiff, Boniyar. (Baramulla)</p>	<p>Government has accorded administrative approval for the project, work started & under progress. The Govt. has also released funds to the tune of Rs.263.82 lacs in this regard.</p>	<p><u>Estimated Cost.RS.263.82 lacs</u> <u>Funds Released= RS.263.82 lacs</u></p>	
<u>16</u>	<u>12-D</u>	<p>Munsiff Court Complex, Dangiwacha. (Baramulla)</p>	<p>Vide this registry latter No.5647/AC dated 25-06-2015 AAA amounting to Rs.684.91 lacs has been forwarded to the Chief Engineer for Technically vetting and counter signature.</p> <p>Vide this Registry letter No.6260/AC dated 4-07-2015 PDJ Concerned has been authorized for issuance of indent for acquiring of land measuring 9 kanals and 1 marlas situated at Dangiwacha.</p>	<p>----</p>	

<u>17</u>	<u>12-N</u>	Construction of Court Complex, and Residential Quarter for Addl Mobile Magistrate (Under 13 th F.C.) at Chandoosa	Permission for acquisition of land for construction of the said court complex has been sought by the PDJ and the same has been placed before the Hon'ble Administrative Judge by this Registry vide letter. No.6478/AC dated 07-07-2015 for His Lordship's kind approval but no such response has been received till date.	<u>Nil</u>	<u>Pending before Hon'ble Mr.Justice Hasnain Massodi (Administrative Judge)</u>
	<u>12-M</u>	Opening of Post office in the court complex, Baramulla	Permission for Opening of Post office in the court complex, Baramulla has been sought by the PDJ and the same has been placed before the Hon'ble Administrative Judge by this Registry vide letter. No.20590/AC dated 19-01-2015 for His Lordship's kind approval but no such response has been received till date.		<u>(do)</u>
	<u>15-i</u>	District Anantnag District Court Complex at Anantnag.	As informed by Pr. D&S Judge, the possession of old District Superintendent of police Building at Anantnag, has been taken by him. Vide this Registry letter No.735/AC dated 17-04-2015 AAA amounting to Rs.3.24 crores has been forwarded to the Govt. for release of funds for Renovation & Addition/Alteration of the said building.		<u>Pending with Govt. since 17.04.2015</u>
<u>18</u>	<u>15-N</u>	Construction of Lawyers Chamber at District Court Complex Anantnag	Govt. has returned the proposal/AAA amounting to Rs.08.31 crores with observation to draw the five year plan of its activities for judicious use of resources and the same has been placed before the Hon'ble Committee Vide this Registry letter dated 30-09-2015. The matter has been again placed before the said Committee on 21.11.2015.		<u>Pending with Hon'ble committee Since 30.09.2015</u>

	<u>15-k</u>	Old District Court Complex, Anantnag declared as Heritage Building	Draft MOU for conservation of Heritage Court Buildings in J&K was submitted by the Convener (Kashmir Chapter) INTACH on 06-08-2015 and the same was placed before the Committee and the Hon'ble Committee has resolved as under;- Considered. Resolved to defer and in the meantime, ask Registrar General to report to the Committee the reasons for which earlier proposals approved by the Committee have been returned by the Administrative Department, so that before present proposals are considered, it is ensured that no reason is left for the Administrative Department to return the proposal for the reasons identical to the reasons that earlier persuaded it to return the proposals.		
<u>19</u>	<u>19-f</u>	District Kupwara Construction of Court Complex & Residential quarters for Judicial Officers, at Kupwara	Vide this registry letter No.725/Ac dated 17-04-2015 AAA has been returned to the PDJ concerned for clearance of observation made by the planning Deptt.		<u>Pending with PDJ.</u> Since 17.04.2015
<u>20</u>	<u>19-A</u>	Construction of record room & renovation of Office Chambers at District Court Complex, Kupwara.	DPR has been forwarded to the Govt. vide latter dated 09-05-2014 for accord of AAA & release of funds to the tune of Rs.109.75 Lacs.	Estimated Cost.RS.109.75 Lacs Funds Released =Rs.64.75 Lacs Balance =45.00.lacs	<u>Work in progress</u>
<u>21</u>	<u>19-e</u>	Construction of Double storeyed	The Government has accorded sanction of administrative approval to the	Estimated Cost.RS.698.95	

		Court Building (Addl. District & Sessions Court) at Handwara	project and execution of project is entrusted to J&K Police housing corporation.	Lacs Funds Released =Rs.75.00 lacs & land compensation Rs. 100.00 lacs <u>Balance</u> <u>=Rs.523.95 lacs</u>	
23	19-c	Construction of Court Complex at Sogam	As informed by the PDJ the main Court Building is completed and inaugurated. 1) Compound walling complete 2) Residential quarter of Munsiff roofed, finishing work in progress 3) Security guard Hut roofed. 4) Petition Writers building completed.	Estimated Cost.RS.97.71 Lacs Funds Released =Rs.97.71 lacs. <u>Balance= Rs.Nil</u>	only finishing work in progress
24	20-e	District Budgam Construction of Munsiff Court Complex, Magam	As reported by PDJ vide letter dated 26-10-2015 the work of the Building of Munsiff Court, Magam is completed in all respect and the building is ready for inauguration.	Estimated Cost. RS.158.20 Lacs Funds Released =Rs.158.00 lacs. <u>Balance</u> <u>=Rs.00.20 lacs</u>	
25	20(a)	a) Construction of Court Complex at Chadoora. (Budgam)	AAA amounting to Rs.725.76 lacs was submitted by the PDJ and the same was returned by this Registry vide latter dated 27-08-2015 with request to Segregate the proposal by preparing the separate DPR for the said purpose as desired by the Govt. Moreover as informed by the PDJ Budgam the possession of land 12 Kanals 2 Marlas, acquired for construction of court complex at Chadoora has been taken over.	Estimated Cost.RS.725.00 Lacs	<u>Pending with PDJ since</u> 27.08.2015

26	20 (h)	Construction of Munsiff Court complex, Beerwah (Budgam)	DPR has been prepared by the constructing agency and same has been forwarded to the Pr. D&S Judge, Budgam for its comments.		<u>Pending with PDJ Budgam since 30.10.2014</u>
27	20(C)	Construction of Lawyer Chambers and other facilities at Distt. Court Complex, Budgam.	Govt. has returned the proposal/AAA amounting to Rs.299.86 lacs with observation to draw the five year plan of its activities for judicious use of resources after doing the needful the same was forwarded to the concerned PDJ on 27-08-2015 for doing the needful as per letter of Govt.		<u>Pending with PDJ Budgam since 27.08.2015</u>
28	17-a	Construction of residential quarters for Judicial Officers at Ganderbal	The matter pertaining to the Judicial quarters at Ganderbal has already been taken up with the District Administration but the Dy. Commissioner has informed that no State land is available for the said purpose, meaning thereby that the land requires to be acquired as reported by the PDJ. However, Hon'ble Law Minister projected certain difficulties on 19-03-2015 in the meeting on this matter, but has assured that the matter will be looked into by him personally.		
29	22-a	District Kargil Munsiff Court Complex, Sankoo.	Govt. has returned the proposal/AAA amounting to Rs.370.07 lacs with observation to draw the five year plan of its activities for judicious use of resources after doing the needful the same was placed before the Hon'ble Committee on 30.09.2015. The matter has been again placed before the committee on 21.11.2015	Estimated Cost= Rs.370.07 lacs	<u>Pending with the Hon'ble Committee since 21.11.2015</u>
29	22-c	Munsiff Court Complex, Zanskar	Govt. has returned the proposal/AAA amounting to Rs.425.73 lacs with observation to draw the five year plan of its activities for judicious	Estimated Cost= Rs.425.73 lacs	<u>Pending with the Hon'ble Committee</u>

			use of resources after doing the needful the same was placed before the Hon'ble Committee on 30.09.2015 and again on 21.11.2015		<u>since</u> 21.11.2015
30	22-b	Construction of District Court Complex including Guest house and residential quarter for Judicial Officer at Khurbathang, Kargil.	Govt. has returned the proposal/AAA amounting to Rs.425.73 lacs with observation to draw the five year plan of its activities for judicious use of resources after doing the needful the same was placed before the Hon'ble Committee on 24.06.2015	Estimated Cost= Rs.3128.82 lacs	Pending <u>with</u> Hon'ble Committee Since 24.06.2015
31	21-d	District Leh Construction of new Court Complex at Leh	Land measuring 70 kanals 5 marlas at Village Saboo at Leh has been allotted in favour of the Judicial Department and possession of the same has been taken over by the PDJ, Leh for construction of new Judicial complex alongwith residential quarters. Fresh Project Report amounting to Rs.3913.58 lacs has been placed before Hon,ble Building & Infrastructure Committee vide this Registry letter No.4911-14/Ac dated 05-06-2015 for their Lordship's Perusal/approval of the committee.	Estimated Cost= Rs.3913.58 lacs	Hon'ble Building & Infrastruc ture Committee Since 05.06.2015
32	21-b	Construction of Munsiff Court Complex/Residential quarter at Nobra.	Newly constructed Munsiff court building Nobra has been inaugurated by Hon'ble Mr Justice Ali Mohammad Magrey (Administrative Judge, Leh) on 13-11-2014		
33	21-a	Construction of Judicial Guest House at Skara Juk, Leh	Land measuring 5 Kanals situated near Moonland Guest house Skara Leh has been allotted in favour of the Judicial Department. Vide this Registry letter No.15842/Infrast dated 30-09-2015	Estimated Cost= Rs.2.44 crores	Pending <u>with</u> Committee <u>since</u>

			AAA has been placed before the Hon'ble Committee		30.09.2015
34	21-e	Construction of Office Complex including VIP Guest House for Mini Court/Office at Khaltsi, Leh	After doing the needful Vide this Registry letter No.15842/Infras dated 30--09-2015 DPR/AA amounting to Rs.219.30 lacs and Rs.82.55 lacs has been placed before the Hon'ble Committee. The matter again has been placed before the said Committee on 21.11.2015	Estimated Cost= Rs.219.30 lacs Rs.82.55 lacs	<u>Pending</u> <u>with</u> <u>Committee</u> <u>since</u> 21.11.2015

HIGH COURT OF JAMMU AND KASHMIR

Statement showing sanctioned/working strength of the Hon'ble Judges of the High Court of Jammu and Kashmir and Subordinate Judiciary as on 02.01.2016.

High Court Judges

Cadre	Sanctioned Strength	Working Strength	Vacancy
Hon'ble Judges of the High Court including Chief Justice	17	09	08
Subordinate Judiciary			
Cadre	Sanctioned Strength	Working Strength	Vacancy
Higher Judicial Service	72 (inclusive of one ex-cadre post of Director Judicial Academy manned by serving District Judge and one Judge posted as Registrar in the Hon'ble Supreme Court on deputation basis.)	63	09
Civil Judge(Sr. Division)	70 (inclusive of one officer posted on deputation to J&K State Accountability Commission)	69	1
Civil Judge (Jr. Division)	106	89 (inclusive of one officer on deputation)	17
Total	248	221	27

Steps taken for filing up vacancies:

- i. District Judges: Process for filing up of eight of the above vacancies in the Cadre of District Judge has already been initiated. Four of these vacancies are required to be filled up by direct recruitment; three vacancies have to be filled up through merit promotion from Sub Judges/Civil Judges (Senior Division) on the basis of Limited Competitive Examination of Civil Judges (Sr. Division) having not less than five years qualifying service and one vacancy, has to be filled up by promotion on the basis of merit-cum-seniority from amongst the Sub Judges/Civil Judge (Sr. Division). In this connection vide Notification Nos. 293 and 294 dated 23.07.2015 advertisements for

filling of four posts of District Judge (direct quota) and three posts of District Judges (jump up promotion) respectively have also been issued. The matter is presently seized of by the Hon'ble Committee. Likewise, matter regarding filling up of one post of District Judge on the basis of merit-cum-seniority from amongst the Sub Judges/Civil Judges (Sr. Division) has also been taken up by the Hon'ble Committee.

- ii. Civil Judge (Sr. Division)/Sub Judge: Filling up of one post which would be available on promotion of one Sub Judge as District Judge has also been referred to the Hon'ble Committee.
- iii. Civil Judge (Jr. Division)/Munsiff: At present, there are 17 clear vacancies in the cadre of Munsiffs/Civil Judges (Junior Division). In this regard, twelve posts have been referred to the Government by letter No. 14626/GS dated 25.11.2015 and the Jammu and Kashmir Public Service Commission has already initiated the process for filling up these posts as per the Jammu and Kashmir Civil Service (Judicial) Rules, 1967. The preliminary Examination for filling up these posts has already been conducted by the Commission. For filling up of the remaining 6 clear vacancies and 5 anticipated vacancies calculated upto March, 2016, the matter has been referred to the Government vide letter No. 8825/GS dated 06.08.2015 of this Registry. The Government sought a detailed description of the vacancies that have accrued at the level of Civil Judges (Junior Division)/ Munsiffs from the year 2011 onwards and a reply on that count has already been sent to the Government.

Human Resource Development

(i) Training of Judges/Judicial Officers

A total 22 training programmes have been conducted so far in this year for the Judicial Officers of the State. Almost all the Judicial Officers of the cadres i.e District Judges, Civil Judges (Sr. Division) and Civil Judges (Jr. Division) have been imparted training in batches. The training has been imparted on almost all the relevant provisions of procedural as well as substantive laws. After Hon'ble Chief Justice's Conference, a comprehensive training schedule was prepared for the year 2015 with broad based syllabi and multi-disciplinary approach in compliance with the resolution passed in the said Conference. The training was imparted accordingly, laying much stress on the practical aspects including moot/mock courts on different provisions of various laws. The Judicial Officers were also made to write orders which are being recorded in day to day proceedings in civil and criminal matters. The trainings were imparted by Hon'ble sitting and former Judges of the Hon'ble High Court and in all the programmes interactive sessions were arranged where the participating officers freely interacted with Resource persons and many questions in the minds of the officers were answered by the Resource persons to the satisfaction of the Officers. The feed back received from the respective Principal District Judges shows that the training programmes have been very fruitful and yielded good results in enhancing legal as well as practical skills of the officers in discharge of their judicial functions. Detail of the programmes conducted so far in this year, is enclosed herewith for kind perusal. The Academy has still to conduct as many as four programmes for the Judicial Officers till the end of this year as per approved training calendar.

(ii) Activities of State Judicial Academy

As mentioned hereinabove, after Hon'ble the Chief Justice's Conference and in compliance with the resolution adopted in the said Conference, the Academy besides giving training to the Judicial Officers, also conducted training programmes for the Advocates, High Court staff, Staff of the

District Judiciary, Public Prosecutors, Police Officers, and other public officers discharging judicial/quasi-judicial functions including Tehsildars & Naib-Tehsildars (Executive Magistrates), Dy. Commissioners and Assistant Commissioner, Sales & Commercial Tax Department, Deputy & Assistant Commissioners of Excise Department and Deputy & Assistant Commissioners of Labour Department.

The Academy, as such, conducted as many as 08 programmes for newly enrolled and young lawyers in which training on professional ethics and various provisions of procedural laws was imparted with interactive sessions by the Hon'ble Judges of the High Court and Senior Advocates. Similarly, five programmes were conducted for High Court staff and training was imparted by the experts in the field of English language, computer, finance and accounting. Two programmes were conducted for the staff of Subordinate Judiciary on 'Civil Service Regulations' and 'Financial Code' and the training was imparted by the experts in these fields. One program each for Tehsildars/Naib-Tehsildars (Executive Magistrates) and officers from Excise Department, Sales Tax Department, Public Prosecutors and Chief Prosecuting Officers was conducted and module was prepared keeping in view the skills and knowledge required by these officers to discharge their functions and topics were taken by the experts in respective fields. Likewise, three programmes were conducted for the Police Officers/Jail Superintendents from the rank of Station House Officers to SSPs and trainings were imparted on various topics touching the criminal justice delivery system and Jammu & Kashmir Juvenile Justice (Care and Protection of Children) Act and Rules, by Hon'ble sitting Judges of the High Court.

Detail schedule of these training programmes is enclosed herewith as Annexure "A".

Infrastructure:

It is pertinent to mention here that State of Jammu and Kashmir is a peculiar State having sitting both at Jammu and Srinagar. Judicial Academy too moves with the move of capital of the State from Jammu to Srinagar and vice versa. Consequently, Academy has two campuses, one at Jammu and other at Srinagar.

At Srinagar : (a) Academy's building has been completed in the year 2013 with one Auditorium, two class rooms, one conference hall, library hall, computer room and Administrative block having Director's Room and Staff of the Academy.

(b) Guest Houses and Hostel block are still to be constructed.

(c) In the flood of September 2014, huge damage was caused to the infrastructure both electronic and physical infrastructure. Though some part of physical infrastructure has been restored and renovated, yet electronic infrastructure, auditorium and lecture halls remain to be refurnished. For this a proposal for allotment of funds was sent to the Government through High Court.

At Jammu : Academy has a small old building taken over from Soil Conservation department in the year 2006-2007 which after additions/alteration and face lift was made functional.

However, Academy had made a detailed proposal for the construction of building comprising of Auditorium Block, Judicial Block, Guest House, Hostel Block and Development works and proposal was submitted to the Government but the State Government did not accord Administrative Approval and rather asked for separate drawing of Auditorium and the matter is pending before the Infrastructure Committee of Hon'ble High Court and till date no response is received from Government.

Human Resource :

Since the Jammu and Kashmir State Judicial Academy is functioning at two capital cities of the State i.e. at Jammu and Srinagar, sufficient number of staff is required for smooth and effective functioning of the Academy. Accordingly, a proposal was submitted by the Hon'ble High Court to the State Government vide communication No. 10697/GS Dated: 17-08-2011 for creation of following posts:-

S.No.	Post proposed to be created	No. of posts to be created
1	Additional Director	Two
2	Deputy Director	Two
3	Research Officer	Two
4.	Chief Accounts Officer	One
5.	Assistant Registrar	One
6	System Analyst Computer	One
7	Chief Librarian	One
8	Junior Stenographer	Two
9	Accountant/Head Assistant	Two
10	Computer Operator	One
11	Senior Assistant	Four
12	Junior Assistant	Eight
13	Library Assistant	Two
14	Driver	Three
15	Electronic Gadgets Operator	Two
16	Orderlies	Six
17	Chowkidar	Two
18	Safaiwala	Two

But the State Government has created so far following posts only:

S.No	Name of post	No. of post	Date of Creation
1.	Director (on deputation from Higher Judicial Service)	One	Vide Order No. 1708-LD(A) of 2006 Dated: 16-05-2006 read with Govt. Order No. 3555- LD(A) of 2006 Dated: 19-10- 2006
2.	Deputy Registrar (on deputation from staff of High Court)	One	Vide Order No. 1659-LD(A) of 2008 Dated: 23-05-2008
3.	Assistant Registrar	One	-do-
4.	Private Secretary	One	-do-
5.	Computer Operator	One	-do-
6.	Accountant	One	Vide Order No. 4025-LD(A) of 2012 Dated: 19-12-2012
7.	Senior Assistant	One	-do-
8.	Junior Assistant	One	-do-
9.	Jamadar	One	Vide Order No. 1659-LD(A) of 2008 Dated: 23-05-2008
10.	Orderly	Two	-do-

Out of the above created posts, only two orderlies and one Jamadar have been appointed so far and a process of selection for other posts has been initiated. However, a Bench Secretary is working on deputation basis as Deputy Registrar and a Senior Assistant from the establishment of High Court is working as Nazir in the Academy.

Keeping in view the financial crises, pending proposal for creation of posts submitted vide communication No. 10697/GS Dated: 17-08-2011, an interim proposal was submitted to the State Government for creation of following posts in the first instance :-

S.No	Name of posts to be created	No. of posts to be created
1.	Assistant Registrar	One
2.	Accounts Officer	One
3.	Accountant-cum-Head Assistant	One
4.	Junior Scale Stenographer	Two
4.	Librarian	Two
5.	Library Assistant	Two
6.	Senior Assistant	Three
7.	Steno-Typist	Two
8.	Junior Assistant	Five
9.	Computer Operator	Three
10.	Electronic Gadget Operator	Two
11.	Jamadar	One
12.	Orderlies	Four
13.	Chowkidar	Two
14.	Safaiwala	Two

Annexure – ‘A’

List of Training/Refresher Courses/programmes organised by the J&K State Judicial Academy at Jammu and Srinagar in the year 2015.

S.No	Name of Programme	Target Group	Date and Place	Resource person
1.	Oath ceremony of newly enrolled Advocates followed by lecture on Ethics and Conduct	Newly enrolled Advocates of Jammu province	23-01-2015 at Jammu	Shri Pawan Dev Kotwal, Director, State Judicial Academy and Hon'ble Shri Justice Hasnain Massodi

2.	Oath ceremony of newly enrolled Advocates followed by lecture on Ethics and Conduct.	Newly enrolled Advocates of Jammu province	12-02-2015 at Jammu	Shri Pawan Dev Kotwal, Director, State Judicial Academy and Hon'ble Shri Justice (Retd.) O.P. Sharma
3.	One day refresher course on: Sections 9, 10 and 11 of Code of Civil Procedure Sections 100, 488, 514 and 540 of Code of Criminal Procedure	Sub-Judges and Munsiffs of Districts Jammu, Samba, Kathua H.Q., Udhampur, Reasi (except Munsiff Mahore)	15-02-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma
4.	One day refresher course on: J&K Financial Code J&K Civil Services (Classification, Control and Appeal) Rules	Nazir of Subordinate courts of Jammu province	21-02-2015 at Jammu	Shri Mahesh Dass Sharma, Director (Finance), PHE, Irrigation & Flood Control Department
5.	One day refresher course on: Sections 9, 10 and 11 of Code of Civil Procedure. Sections 100, 488, 514 and 540 of Code of Criminal Procedure	Munsiffs & Sub-Judges of Districts Rajouri, Poonch, Ramban, Doda, Kishtwar, Bhaderwah and Munsiff Hiranagar, Bani, Billawar & Basholi.	22-02-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma
6.	One day refresher course for Advocates on : Practical application of Basic provisions of Code of Civil Procedure Practical application of Basic provisions of Code of Criminal Procedure	Selected young lawyers of Jammu	28-02-2015 at Jammu	Shri A.V. Gupta, Senior Advocate and Shri Sunil Sethi, Senior Advocate, High Court of J&K at Jammu
7.	One day refresher course on: Sections 17, 18, 26, 28, 29, 35, 35-A, 35-B, 45 and 46 of Code of Civil Procedure Sections 47, 48, 58 to 60 of Code of Civil Procedure Sections 3, 4, 8 & 9 of Evidence Act	Munsiffs of Jammu province	8-03-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma
8.	One day refresher course on: Sections 144, 145, 151, 152 of Code of Civil Procedure Order 1 Rule 1-10 and Order II Rule 2 & 3 of Code of Civil Procedure (c) Admissions – Sections 17 to 23 and 31 of Evidence Act	Munsiffs of Jammu province	15-03-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma
9.	One day refresher course on: Order V, Order VI Rule 17, Order VIII Rule 1, 3 to 6, Order IX Rule 13, Order XIII Rule 6 to 8 of Code of Civil	Munsiffs of Jammu province	22-03-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma

	Procedure Orders XVI and XVIII of Code of Civil Procedure Sections 106 to 114 of Evidence Act			
10.	One day refresher course on: Orders XX, XXII and XXIII of Code of Civil Procedure Orders XXVII, XXIX, XXX, XXXIII, XXXVII and Order XXXIX of Code of Civil Procedure Sections 45, 73 and Sections 65, 65-A, 65-B of Evidence Act	Munsiffs of Jammu province	29-03-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma
11.	Oath ceremony of newly enrolled Advocates followed by lecture on Ethics and Conduct	Newly enrolled Advocates of Jammu province	1-04-2015 at Jammu	Shri Pawan Dev Kotwal, Director, State Judicial Academy.
12.	One day refresher course on: Sections 42, 52 to 56 of Specific Relief Act. Gift – Difference between Hindu Law and Muslim Law and Lease - Sections 105, 106, 107 of Transfer of Property Act. Sections 106 to 114 of Evidence Act	Munsiffs of Jammu province	5-04-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma
13.	One day refresher course for Advocates on "Tools and Techniques for Civil, Criminal and Constitutional practices"	Young lawyers of Jammu, Samba, Kathua, Udhampur and Reasi	11-04-2015 at Jammu	Hon'ble Shri Justice (Retd.) J.P. Singh
14.	One day refresher course on: Land Alienation Act - Sections 4 & 5 and Registration Act - Sections 17, 49, 69, 77 and Rules. Sections 35 and 149 of Stamp Act, Easement Act for the purpose of Order XXXIX Rule 1 to 4 of CPC, Difference between Section 14 and 15 of Right of Prior Purchase Act and Limitation for such suits. Jurisdiction of Criminal Courts for inquires and trials with special emphasis to the cases under Section 138 of Negotiable Instruments Act	Munsiffs of Jammu province	12-04-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma
15.	One day refresher course on: Charge in Criminal	Munsiffs of	19-04-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma

	cases with special emphasis on the joinder of charge Sections 145 to 148 of the Code of Criminal Procedure Commissions for examination of witnesses in criminal trials	Jammu province		
16.	Workshop on the topic: a) "Criminal Laws (Amendment) Act, 2013 and Sections 154, 156, 200 CrPC and application of judgment of Hon'ble Apex Court in case titled Arnesh Kumar v. State of Bihar decided on 2-07-2014" b) "Lecture on Powers and Jurisdiction of Magistrates vis-à-vis Remand, Bail, Release of seized property and committal provisions for special laws like NDPS Act, Prevention of Corruption Act, Drugs and Cosmetic Act, Forest Act and Section 164-A CrPC"	For all Judicial Magistrates of Kashmir province except one in the District	17-05-2015 at Srinagar	Hon'ble Shri Justice (Retd.) Syed Bashir-ud-Din
17.	Workshop on : Criminal Laws (Amendment) Act, 2013 and NDPS Act in the backdrop of judgment of Hon'ble Supreme Court of India in case titled 'Thana Singh v. Central Bureau of Narcotics'. (b) Criminal Revisional and Appellate powers of Sessions Judges.	For all Sessions Judges of Kashmir province	24-05-2015 at Srinagar	Hon'ble Shri Justice (Retd.) Syed Bashir-ud-Din
18.	One day refresher training programme on 'Examination of Witnesses' and Moot court including order writing with regard to examination of witnesses.	For All Magistrates of Jammu province except one in the District	31-05-2015 at Jammu	Hon'ble Shri Justice (Retd.) J.P. Singh
19.	One day refresher course on: Sections 9, 10 & 11 of Code of Civil Procedure Sections 100, 488, 514 and 540 of Code of Criminal Procedure Moot court including order writing with regard to above provisions.	Latest two batches of Munsiffs posted in Kashmir province i.e. 2010 and 2013 batch	06-06-2015 at Srinagar	Hon'ble Shri Justice (Retd.) Bashir A. Kirmani

20.	One day refresher course on: Sections 42, 52 to 56 of Specific Relief Act. Sections 105, 106, 107 of Transfer of Property Act. (c) Sections 106 to 114 of Evidence Act.	For Sub-Judges and Munsiffs of Kashmir province except one in the district	14-06-2015 at Srinagar	Hon'ble Shri Justice (Retd.) Bashir A. Kirmani
21.	One day special training programme for ministerial staff of High Court: a) Lecture on ethics and conduct including Behaviour with Advocates, Litigants, Visitors, Seniors, Subordinates and colleagues and their functions and duties as ministerial official; b) Drafting, official noting and letter writing; c) Maintenance of files, judicial record and writing of status in files submitted to the court and follow up of directions of Hon'ble court; d) High Court Rules, LPA Rules and Writ Proceeding Rules; e) J&K CSR, J&K Civil Service (Classification, Control and Appeal) Rules, Financial Code and Leave Rules.	For Jr. Asstts./Sr. Asstts./ Head Asstts./Section Officers of High Court Main wing & Sgr. Wing	15-06-2015 at Srinagar	
22.	One day special training programme for Administrative officers of High Court : a) Lecture on ethics and conduct including Behaviour with Advocates, Litigants, Visitors, Seniors, Subordinates and colleagues their functions and duties as supervising officers; b) Drafting, official noting and letter writing; c) Maintenance of files, judicial record and writing of status in files submitted to the court and follow up of directions of Hon'ble court; d) High Court Rules, LPA Rules, and Writ Proceeding Rules; e) J&K CSR, J&K Civil Service (Classification, Control and Appeal)	For Assistant Registrars/Deputy Registrars/Joint Registrars of High Court Main wing & Srinagar wing	16-06-2015 at Srinagar	Mohd. Yousuf Wani, Registrar Judicial, HighCourt of J&K Dr. Mushtaq A. Khan, Professor, IMPA, Srinagar Mr. A.R. Haroon, Ex.FA/CAO Finance Dr. S.K. Islam, Associate Professor, IMPA, Srinagar

	Rules, Financial Code and Leave Rules.			
23.	<p>One day special training programme for personal staff of Hon'ble Judges of High Court:</p> <p>a) Lecture on ethics and conduct including Behaviour with Advocates, Seniors, Subordinates and colleagues their functions and duties;</p> <p>b) English improvement.</p> <p>c) Improvement of Computer knowledge and skills</p>	<p>For Steno-Typists/Jr. Stenographers/Sr. Stenographers/P.As /</p> <p>Pvt. Secretaries/ Readers and Bench Secretaries of High Court Main wing & Srinagar wing</p>	17-06-2015 at Srinagar	<p>Mr. Mohd. Yousuf Wani, Registrar Judicial, High Court of J&K</p> <p>Dr. S.K. Islam, Associate Professor, IMPA, Srinagar</p>
24.	<p>One day special training programme for ministerial staff of High Court:</p> <p>a) Lecture on ethics and conduct including Behaviour with Advocates, Litigants, Visitors, Seniors, Subordinates and colleagues and their functions and duties as ministerial official/ supervising officers;</p> <p>b) Drafting, official noting and letter writing;</p> <p>c) Maintenance of files, judicial record and writing of status in files submitted to the court and follow up of directions of Hon'ble court;</p> <p>d) High Court Rules, LPA Rules and Writ Proceeding Rules;</p> <p>e) J&K CSR, J&K Civil Service (Classification, Control and Appeal) Rules, Financial Code and Leave Rules.</p>	<p>For Jr. Asstts./Sr. Asstts./Head Asstts./</p> <p>Section Officers/ Assistant Registrars/ Deputy Registrars/Joint Registrars of High Court Jammu Wing</p>	24-06-2015 at Jammu	<p>Mr. Sanjay, Parihar, Registrar Judicial, High Court of J&K</p> <p>Dr. Jyoti Sadhu, Research Officer, IMPA, Jammu</p> <p>Sh. J.S. Jasrotia Retd. Dy. Director, Social Welfare Deptt., J&K Govt.</p>
25.	<p>One day special training programme for personal staff of Hon'ble Judges of High Court:</p> <p>a) Lecture on ethics and conduct including Behaviour with Advocates, Seniors, Subordinates and colleagues their functions and duties;</p> <p>b) English improvement.</p> <p>c) Improvement of Computer knowledge and skills.</p>	<p>For Steno-Typists/Jr. Stenographers/Sr. Stenographers/P.As /</p> <p>Pvt. Secretaries/ Readers and Bench Secretaries of High Court Jammu wing</p>	25-06-2015 at Jammu	<p>Mr. Sanjay, Parihar, Registrar Judicial, High Court of J&K</p> <p>Dr. Vandana Sharma, SMVDU Sh. Gharu Kumar, System Adm., IMPA, Jammu</p>

26.	One day training programme on Juvenile Justice Act	For Police Officers of Jammu province	26-06-2015 at Jammu	Shri Baldev Singh, Ex. Dy. Director, Prosecution
27.	One day training programme on Juvenile Justice Act	For Police Officers of Kashmir province	04-07-2015 at Srinagar	Hon'ble Shri Justice Muzaffar Hussain Attar
28.	One day special training programme on "Principles of Natural Justice and Conduct of the officers in discharge of their judicial/quasi-judicial functions"	For Tehsildars/Naib-Tehsildars (Executive Magistrates), Dy. Directors, Sales & Excise Tax Department and Dy. Labour Commissioners	05-07-2015 at Srinagar	Hon'ble Shri Justice Hasnain Massodi
29.	One day refresher course on: J&K Financial Code J&K Civil Services (Classification, Control and Appeal) Rules	Nazirs of Subordinate courts of Kashmir province	10-07-2015 at Srinagar	Chief Accounts Officer, High Court of J&K
30.	One day special training programme on "Principles of Natural Justice and Conduct of the officers in discharge of their judicial/quasi-judicial functions"	For Tehsildars/Naib-Tehsildars (Executive Magistrates), Dy. Directors, Sales & Excise Tax Department and Dy. Labour Commissioners	24-07-2015 at Jammu	Hon'ble Shri Justice (Retd.) O.P. Sharma
31.	One day Special Training programme on: (a) Relevance of Forensic Science in Civil and Criminal trials ; (b) Relevance of Medico-Legal Evidence in Criminal cases	For all Sessions Judges and Magistrates of Jammu province except one in the District	26-07-2015 at Jammu	Mr. TSN Murthy, Mr. GV Prasad,
32.	One day Special Training programme on: Adducing Electronic Evidence	For all Sessions Judges and Chief Judicial Magistrates of Kashmir province except one in the District	02-08-2015 at Srinagar	Hon'ble Shri Justice (Retd.) S.N. Jha, former Chief Justice, High Court of J&K and Mr. Morya Chandra, Advocate, Supreme Court and Ex-Director, 'Adyopant Legal Services', New Delhi.
33.	Oath ceremony of newly enrolled Advocates followed by lecture on Ethics and Conduct	Newly enrolled Advocates of Jammu province	08-08-2015 at Srinagar	Newly enrolled Advocates of Jammu province
34.	One day training programme on "Examination of witnesses and Moot Court including order writing"	For Civil Judges (Jr. Division) of Kashmir province	23-08-2015 at Srinagar	Shri Abdul Rashid Malik, Principal District and Sessions Judge, Pulwama and Shri Pawan Dev Kotwal, Director, State Judicial Academy.

35.	One day training programme on "Moot court including Order writing on Temporary Injunctions, Examination of parties under Order X CPC and Remand, Bail and Cognizance"	For Civil Judges (Jr. Division) of Jammu province	30-08-2015 at Jammu	Hon'ble Shri Justice Janak Raj Kotwal
36.	One day Inter-segment Conference on Criminal Justice delivery system for District and Sessions Judges, District Superintendents of Police, Public Prosecutors and Chief Prosecuting officers attached with Courts	District and Sessions Judges, District Superintendents of Police, Public Prosecutors and Chief Prosecuting officers attached with Courts of Kashmir province	06-09-2015 at Srinagar	Resource person : Hon'ble Mr. Justice Muzaffar Hussain Attar; Hon'ble Mr. Justice Hasnain Massodi; Shri Garib Dass, Dy. IG of Police, Kashmir; Ms. Dilshada Shaheen, Spl. Secretary (Home); and Mr. Dilshad Ahmad, Spl. Secretary (Law)
37.	One day refresher training programme on "Temporary Injunctions and Examination of parties under Order X CPC and Moot Court including Order Writing."	All Munsiffs of 2010 and 2013 batch of Kashmir province	13-09-2015 at Srinagar	Shri Akram Choudhary, Judicial Member, Sales Tax Tribunal, J&K ; and Shri Pawan Dev Kotwal, Director, SJA
38.	One day Ubuntu Training programme for Judicial Officers	For all Judicial Officers of Districts Pulwama, Ganderbal, Kargil and Kupwara	20-09-2015 at Srinagar	By Master Trainers Shri Mir Wajahat, Munsiff Pampore Shri Sarfraz Nawaz, Munsiff, Tral.
39.	One day Ubuntu Training programme for Judicial Officers	For all Judicial Officers of Districts Baramulla, Bandipora and Leh	4-10-2015 at Srinagar	By Master Trainers : Shri Parvez Hussain Kachroo, District & Sessions Judge Shri Malik Shabir Ahmad, Sub-Judge
40.	One day Ubuntu Training programme for Judicial Officers	For all Judicial Officers of Districts Doda, Kishtwar and Ramban	4-10-2015 at Jammu	By Master Trainers : Shri Parvez Hussain Kachroo, District & Sessions Judge Shri Malik Shabir Ahmad, Sub-Judge
41.	One day Ubuntu Training programme for Judicial Officers	For all Judicial Officers of Districts Doda, Kishtwar and Ramban	11-10-2015 at Jammu	By Master Trainers : Shri M.A. Alnasir, Sub-Judge Shri Parvaiz Iqbal, Munsiff, R.S. Pura
42.	Oath ceremony of newly enrolled Advocates followed by lecture on "Ethics and Conduct"	Newly enrolled Advocates of Jammu province at Jammu	23-10-2015 at Jammu	Shri Pawan Dev Kotwal, Director, SJA
43.	Oath ceremony of newly enrolled Advocates followed by lecture on "Ethics and Conduct"	Newly enrolled Advocates of Kashmir province at Srinagar	31-10-2015 at Srinagar	Hon'ble Shri Justice Hasnain Massodi and Shri Pawan Dev Kotwal, Director, SJA

44.	One day Training programme on J&K Juvenile Justice (Care and Protection of Children's) Act and Rules.	Principal Magistrates nominated by the Hon'ble High Court under the Act/Rules	15-11-2015 at Srinagar	Resource person : 1. Hon'ble Mr. Justice Muzaffar Hussain Attar; 2. Dr. Arshid Hussain, Associate Professor, Department of Psychiatric, Government Medical College, Srinagar. 3. Dr. Zaffar Iqbal, Head, Department of Psychology, Composite Regional Centre, Ministry of Social Justice and Empowerment (Government of India) Srinagar
-----	---	---	------------------------	--

**Status of computerisation of High Court and
District/Subordinate Courts.**

E-COURT

MISSION MODE PROJECT

J&K

STATUS REPORT

In February 2007, the Government of India approved the implementation of a project of computerization of 13348 district and subordinate Courts in 210 court complexes in the country as also the up gradation of the ICT infrastructure of the Supreme Court and the High Courts at a cost of Rs 441.80 crore in a period of two years. The project was to be implemented as MISSION MODE PROJECT. The project was a part of e-Governance Plan and National Informatics Centre (NIC) was appointed as the implementing agency for the project. The objectives of the project were:

- ENHANCE JUDICIAL PRODUCTIVITY
- MAKE JUSTICE DELIVERY SYSTEM:
 - AFFORDABLE
 - ACCESSIBLE
 - COST EFFECTIVE
 - TRANSPARENT
 - ACCOUNTABLE

The project was spread over a period of five years to be covered in three phases. In **Phase-I** the process of implementation of Information

Communication Technology (ICT) in the judicial system started and was for a period of two years.

DELIVERABLES OF PHASE-I :-

1. COMPUTER ROOM AT COURT COMPLEXES WITH:

- ONE SERVER
- THREE TO FOUR USER CLIENTS
- PRINTER
- SCANNER
- COPIER
- FAX
- LAN AND WAN CONNECTIVITY
- BROADBAND CONNECTIVITY

2. EXTENSION OF COMPUTER AND SUPPORT FACILITIES:

- TO JUDGE IN CHAMBER
- TO JUDGE AND STENOGRAPHER ON THE DIAS
- TO STENOGRAPHER IN HIS TRANSCRIPTION ROOM
- TO BENCH CLERK
- TO FILING SECTION
- TO REGISTRATION OFFICIAL
- TO CERTIFIED COPY OFFICIAL

3. PROVIDING LAPTOP TO EVERY JUDICIAL OFFICER

4. AWARENESS AND INTRODUCTION OF ICT AND COMPUTER `BASED ENVIRONMENT IN THE JUDICIAL SYSTEM.

5. **CREATION OF COMMITTEES AND HIGH COURT LEVEL COMMITTEES TO MONITOR AND GUIDE THE ICT IMPLEMENTATION IN THE COURT COMPLEXES.**
6. **VIDEO CONFERENCING BETWEEN COURT AND PRISON.**
7. **CREATION OF NATIONAL JUDICIAL DATA GRID**
8. **ENTRY OF DATA OF OLD CASES**
9. **WI-FI FACILITY AT THE HIGH COURT**
10. **CREATION OF WEBSITE BY EACH DISTRICT COURT**

After the completion of Phase I:

- ✓ Information relating to status of the cases and certified copy applications will be available to the public/ litigant through Inquiry Counters as also on the Internet.
- ✓ The preparation and publication of cause lists of all the Courts will be automated.
- ✓ Judgments and orders duly subscribed with Digital signatures of the Judge concerned will be made available on Internet. It will help in generating certified copies without delay.
- ✓ Time saved by police and law enforcement authorities could be utilized for other work in the interest of public.

PHASE-II

- In Phase II, the objective is to create the required ICT and support infrastructure for the Judicial System.
- This phase envisaged the creation and development of state-of-the-art technical facilities for the judicial system such as:
 - Video-conferencing.
 - Digital archives,
 - Inter-connectivity of law libraries,

- Digitalization of legal tools like case laws and statute laws,
- Wireless LAN,
- Larger deployment of computer systems and allied hardware.
- Apart from the ICT hardware installation, there would also be development and implementation of software for judicial and administrative processes progressively identified sections /departments/activities/processes.
- The essential and important Judicial and Administrative processes would be computerized for the use of Judges, Record Keepers,
- Inquiry Officers, Filing Clerks, Account Officials, Official dealing with certified copies etc.
- In the courtroom, the judgments/evidence will be transcribed during the functioning of the court. The copy will be sent to the computer room of the court complex for uploading in the website and creation of a judgment database with sufficient security protocol applied.
- In the second phase, all the files from the filing stage onwards would be digitized and customized software will be created using a proper coding mechanism.

PHASE III (ONE YEAR): ICT COVERAGE OF JUDICIAL PROCESS FROM FILING TO EXECUTION AND ALL ADMINISTRATIVE ACTIVITIES.

In this phase it is envisaged:

- Integrated digital document management system with digital inventory of files,
- properties, with digital signature using bar code technology.
- Digital system integration with external entities like police, treasury, jail, Registration office, etc. (B to B)

- Installation of Biometrics facilities. By using a person's individual and distinct anatomical geography, it is possible to eliminate the use of aliases and fraudulent identification. Biometric scanning is used for two major purposes: (a) identification; and (b) verification.
- Creation of Information Gateways between court services and governmental agencies.
- **After the completion of Phase III all the courts across the country will be IT enabled and the following services will be available at each Court.**

S. No	Service (with description)	Service level (Parameter)	S.No	Service (with description)	Service level (Parameter)
1	Filing of case	Filing of case with an auto generated case number	5	Availability of online forms for generation of warrants, statements, reports and the registers in the prescribed format (abiding by the statutory requirement)	Online availability of forms
2	Scrutiny check of plaints/ original petition if in accordance with procedural law	Scrutiny of mandatory items of petitions within an hour	6	Caveat checking	at the time of filing itself
3	Issue of check slips in case of non-compliance or clerical error	Auto-generation of check slip in case of defaults	7	Generation of automated cause list	within an hour of conclusion of court service daily
4	Registration of case	Registration of cases by auto-generated case numbers	8	Generation of court diaries	Automated diaries
9	Issue of summons through various channels such as process server, private courier, registered courier, email or fax	Auto-generation of summon	13	Preparation of performance assessment of the judges of the court	Monthly/ quarterly assessment of the judges and other officials to track the pendency status, backlog, etc.
10	Framing/Amending of issues by the Presiding Judge after the completion of pleading/filing process	Filing of counter, rejoinder within the stipulated time frame	14	Generation of 'Case-status' to give the latest information with respect to the status of a case like : Disposed/pending, Lower court details, party and advocate names, Date on which last listed, Waiting position, Subject category along with exact verbatim of the text of the Court's order, diary number, number of times adjourned	Online 'case status' right from filing of a case till it gets disposed

11	Filing applications for issue of witness summons	5 days from the date of filing the list of witness	15	Online generation of daily orders	As soon as the Judge signs the order and edited by the Court Master
12	Issue of copies of oral evidence to the parties	As per the directions of court	16	Availability of information with respect to cases being conducted in the respective courts	Digital display boards being updated every 10-20 seconds with the courts-wise items nos. of cases being heard in each court daily (wherever display boards are available)
17	Capturing the relevant details in the Judgment	Auto-generation of a formal paragraph with the case number, cause title, date of delivery of judgment, digital signature, etc.	21	Website for each court	Every court will have its own website
18	Copies of Judgment	Auto-generated judgments would be made available through web-based services	22	Generation of various notices to be served to Litigants/Advocates issued by the Registry	To be issued on the same day by the Registry
19	Preparation and delivery of decrees	Decree should be made available to the concerned parties by e-mail, where ever applicable	23	Calculation of court fees due and paid for	Automated calculation of the court fee at the end of each transaction and report generated on a daily basis

20	Publication of Daily/Weekly Cause List on Internet by an advocate which will be the replica of the entire Cause List minus other cases. Queries are provided through Party Name, Case No., Judge sitting in a bench, Advocate	daily within an hour of conclusion of court service, wherever it is practiced to generate Cause List	24	Generation of Vigilance Reports regarding pendency of complaints against Judicial Officers to the concerned Registrar	depending on the High Court requirement
21	Storing of documentary evidence	Scanning and digitally capturing the cases in the database	28	Release of orders to the copying section	As soon as the judgment is signed.
22	Tracking of issue of commission(batta) for examination of witness, making local investigations, examining adjusting accounts or making a partition by the pleader/ commissioner appointed (passing orders on an application seeking leave to deliver interrogatories)	automated/ online	29	Filing of written statement by the defendant	Tracking of generation of written statement - to be generated within 30 days of the date of summons or 90 days (if allowed to be extended by court)
23	Submission of report of Commissioner/ pleader appointed for recording evidence	Tracking of submission of commissioners' report on a timely basis	30	Entry/Modification as well as Issue/Receipts of books/journals and generation of reports	Update the Judge's Library Information System as and when changes are required

PICTURE IN JAMMU AND KASHMIR

HIGH COURT OF JAMMU AND KASHMIR AND ICT ENABLEMENT

Hardware: The Hardware installation has been completed at both Jammu and Srinagar Wings of the High Court in July, 2009. (29 Slim Clients (OS Red Hat Linux) along with 500 VA UPS, Rack Mount Server, 2KVA UPS at each wing) However all the hardware has crossed its period of warranty and some of the components are not functioning now. At Srinagar wing some of the hardware was damaged due to floods.

■ **Local Area Network:** LAN has been Upgraded with additional more than 100 nodes are installed in each of the Wings of the High Court in December, 2009 and is functioning successfully.

■ **System Software & Court Information System (CIS):** At present LOBIS (List of Business Information System) is running at both wings of High Court of J & K. As far as new Software is concerned it has not been received as yet.

■ **Connectivity:** At present High Court wing Srinagar is having 34 mbps lease line from National Power Grid Corporation. At Jammu lease line of 34 mbps from BSNL has already been installed and commissioned. Internet facility in both the wings of the High Court is being provided by the NIC.

■ **Technical Man Power:** One Senior System Officer(SSO), One System Officer(SO) and Two System Assistants(SA) have been deployed at each Wing of the High Court for ICT maintenance and troubleshooting. The

manpower at present is paid its wages by the State Government. The following table shows the allotted and existing manpower at both the wings of the High Court.

S. No	High Court Wing	Allotted			Existing			Deficit			Excess			Reason of Deficit/Excess
		SSO	SO	SA	SSO	SO	SA	SSO	SO	SA	SSO	SO	S A	
1	Srinagar	1	1	2	1	0	1	0	1	1	0	0	0	1 SO has resigned and 1 SA is unauthorisedly absent
2	Jammu	1	1	2	0	0	2	0	1	0	0	0	0	SSO and 1 SO has resigned

Note: - 1 SO and 1SA from District Court Complex Leh and 1 SO from District Court Complex Kargil have been attached to the Srinagar wing of the High Court .

■ **Video Conferencing Facilities:** Video Conference equipment has been successfully installed at both the wings of High Court and is functioning properly.

■ **Website:** Uploading of Weekly Causelist, Daily orders and Judgments are available on the Website of High Court of Jammu & Kashmir.
<http://jkhighcourt.nic.in/>

■ **Case Status Information through Telephone:** Interactive voice response system (IVRS) had been installed in both wings of the High Courts for the facility of Lawyers and Litigant public, wherein no internet or computer was required. The status of the case could be available even at PCO's by a simple phone call. However the facility is not nowadays available because the system has got obsolete as also the hardware has crossed the warranty period and has turned dysfunctional.

■ **Display Kiosks:** For providing case information to Litigants/General Public, Kiosk (Electronic Facilitation Center) was Installed at both Wings of High Court. However the Display Kiosk at Srinagar got damaged because of floods and is not functioning.

■ **Capacity Building:** Project Awareness Workshops are being conducted in both the wings of the High Court from time to time.

55 HORTFALLS IN THE HIGH COURT VIS-A-VIS PHASE-I

- I. **Hardware:** Almost all the UPS provided have outlived their life and are not providing any battery backup. Four thin slim clients supplied to the High Court Library at Srinagar got damaged in floods. Besides, already supplied 29 slim clients at each wing are insufficient to carry out the day-to-day working. There is a need of 44 new desktop clients at each wing of the High Court.
- II. **Software:** No updated CIS version has been provided to this High Court as such the High Court runs the older and outdated software called LOBIS (List of Business Information System).
- III. **WI FI:** At present no Wi-Fi facility is available at any of the wings of the High Court.
- IV. **SMS SERVICE:** Because of connectivity issues, no SMS service is being provided at any of the wings of the High Court.
- VI. **Citizen Centric Facilities:** Display Kiosk at Srinagar got damaged because of floods and is not functioning. Besides facilitation centre has been also closed after floods.

VI. **STATIC WEBSITE:**The website of the High Court is static and not dynamic which means that the uploading in the website is done manually and not automatic. The result is that uploading of data consumes more manpower and time. The website looks jaded and congested with no optimal information in it.

PICTURE IN SUBORDINATE COURTS

SITE READINESS:

I DISTRICT COURT COMPLEX: Sites have been prepared as per guidelines of the e-Committee, Supreme Court of India and Site preparation work at District Court Complexes included:-

1. Creation of a Computer Server Rooms (CSR)
2. Creation of a Judicial Service Center (JSC) for providing of Services to Advocates, Litigants and General Public.
3. Air Conditioners for Computer Server Rooms.
4. Installation of DG Sets

As per the guidelines, the JSC would have:

- ➔ One counter at JSC having courts less than or equal to five in a Complex.
- ➔ Two counters at JSC having more than five but less than ten in a Complex.
- ➔ Three counters at JSC having courts more than ten in a complex.
- ➔ CSR not required (having Only One Court in a Complex)

II. TALUKA COURTS:-

Computer rooms at Taluka Court Complexes were prepared as per the guidelines provided by e-Committee, Supreme Court of India. It included

preparation of Computer Server Room – For Installation of Servers and other accessories.

WORK DONE

District Court Complexes:- 21 out of 22

Taluka Court Complexes :- 51 out of 54

District Court Jammu was not covered under e-Courts Project as it was already covered under City Civil Court Project. The Site at Taulka Court Complex Magam was not ready then as the construction of new building was in progress. Now the building is ready and was recently inaugurated by Hon'ble the Chief Justice. However e-Court activities have not started yet.

- Construction of new court building at Pattan was not complete then. However the building is now complete and was recently inaugurated by Hon'ble the Chief Justice. E-Court activities in the court have been started.

The Court building of the Ist Addl. District & Session Judge, Baramulla was not complete then. However the building is now complete and was recently inaugurated by Hon'ble the Chief Justice. E-Court activities in the court have been started.

HARDWARE INSTALLATION STATUS:

The Hardware includes as under:-

- ◆ Server and related ICT equipment Desktop and Thin clients for each Court.
- ◆ One 250 GB USB HDD with each server (for data backup)One Scanner
- ◆ One Mono Laser Printer for each System.

- ◆ One Dot Matrix Printer for each System.
- ◆ One Projector (for One District Court Complex).

WORK DONE

District Court Complexes: - 21 out of 22

Taluka Court Complexes: - 53 out of 54

P.O (Purchase Order) has not been issued by the NIC FOR District Court complex Jammu.

The Site at Taulka Court Complex Magam was not ready then as the construction of new building was in progress. Now the building is ready and was recently inaugurated by Hon'ble the Chief Justice. However e-Court activities have not started yet.

Construction of new court building at Pattan was not complete then. However the building is now complete and was recently inaugurated by Hon'ble the Chief Justice. E-Court activities in the court have been started.

The Court building of the Ist Addl. District & Session Judge, Baramulla was not complete then. However the building is now complete and was recently inaugurated by Hon'ble the Chief Justice. However hardware has not been installed yet.

LAN INSTALLATION STATUS

WORK DONE

District Court Complexes: - 22 out of 22

Taluka Court Complexes: - 53 out of 54

SOFTWARE INSTALLATION STATUS:

- **District Court Complexes :-** In 22 out of 22 District Court Complexes new CIS software namely Pune Version has been rolled out.
- **Taluka Court Complexes :-** 13 out of 54 Taluka Court Complexes have been installed with CIS. In rest of the Taluka Courts Installation of CIS could not be completed because of paucity of manpower and related issues.

STOCK ENTRY: As per the guidelines of the e-Committee Supreme Court of India and the directives of NIC, all the stocks received in Phase-I of the Project have been entered into the portal of NIC designed for this purpose as such progress in stock entry in all the Districts of the State is now 100 percent.

VC DELIVERY AND INSTALLATION STATUS: Of 12 District Complexes and all the Jails in the State, progress in delivery of VC equipments is 97.92% while as progress in installation is 72.92% as on 05-11-2015. The progress in installation is likely to go up by the end of this month.

TECHNICAL MANPOWER:

1 System Officer and 2 System Assistants were engaged in each District Court Complex across the State. Technical Manpower for e-Courts Project were engaged in 2009 and the funds were provided by e-Committee upto December 2011. The Govt. of J&K is providing the funds for the wages of Technical Manpower from January 2012.

CONNECTIVITY:

- 8 mbps leased line has been installed at District Court Complexes of Jammu and Srinagar. However due to floods of September 2014, the entire District Court Complex was to be shifted to a make-shift building at Bemina as such the leased line provided earlier is non-functional.
- 2 mbps leased line has been installed and commissioned at District Court Complexes of Kathua, Udhampur, Anantnag, Baramulla, Baderwah and Pulwama.

- VPNoBB have been commissioned at 13 Taluka Court Complexes of:
- Munsiff Court R.S. Pura, Bishnah, Akhnoor of Jammu District. Munsiff Court Hiranagar, Bani, Basohli, Mahanpur and Billawar of Kathua District.
- Sub Judge Court Ramnagar, Munsiff Court Chenani and Majalta of Udhampur District.
- Sub-Judge Court Katra, and Munsiff Court Mahore of Reasi District.
- VPNoBB have been successfully commissioned at District Court Complexes Jammu, Udhampur, Anantnag and Baramulla but still in progress in rest of the District Court Complexes across the state.

LAPTOPS TO JUDICIAL OFFICERS:

- 181 no of HP Compaq 6710s Laptops along with HP Printers 1020 have been provided to Judicial officers of the State.
- RAM have been upgraded by 2 GB in Laptops provided to all Judicial Officers of the State.
- Ubuntu Linux OS 12.04 and now 14.04 has been installed in the laptops.

Financial Statement of Budget and Expenditure

In order to run any Institution the availability of Funds is indispensable. In the absence of same no Institution can run affectively. The Courts being important pillar of Democracy also require adequate funds so that the day to day functioning of the Courts does not suffer. The Funds which are allotted for the smooth functioning of the Courts are utilized under separate heads. The information regarding the finances made available and spent is consolidated in order to have correct representation of the allotted budget.

Consolidated information on account of Allotment of funds and expenditure thereof during the year 2015-16 up to ending Nov-2015.

	Total Allotment	Total Expenditure
Page no. 1	3038.34	2764.71
Page no. 2	9810.40	9432.99
Page no. 3	68.27	66.59
Grand Total	12917.01	12294.29
(Rupee in lakhs)		

Allotment of Funds to High Court for the year 2015-16 (up to ending Nov-2015)		
Head	Allotment	Expenditure
Salary	2292.72	2225.00
T.E.	86.25	78.00
Telephone	46.50	36.20
O.E.	131.25	128.50
Electricity	157.50	81.50
R.R.T.	3.75	2.41
Books and periodicals	45.00	2.00
POL	78.75	58.00
Maintenance and Repairs	19.55	19.55
Grant in Aid	0.00	0.00
Profession and Special Service charges	2.25	0.56
Uniform	15.00	12.29
Furniture & Furnishings	11.25	5.96
Medical reimbursement	60.00	52.10

Office expenses & appliances	15.75	11.69
Diet expenses	0.00	0.00
2071-Pensionary charges (NPS)	28.87	22.60
Leave Encashment	12.45	4.26
Maintenance of equipments	0.75	0.00
Training of Judicial officers/Conference expenses	18.75	16.00
Hospitality/Sump. Allowance	11.25	8.09
Advertisement and Publicity	0.75	0.00
Total	3038.34	2764.71

Allotment of Funds to Subordinate Courts for the year 2015-16 (up to ending Nov-2015)		
Head	Allotment	Expenditure
Salary	9256.50	8823.50
T.E.	116.25	115.25
Telephone	37.50	36.50
O.E.	150.00	149.70
Electricity	37.50	4.51
R.R.T.	9.00	1.00
Books and periodicals	23.06	Nil
POL	97.50	97.00
Maintenance and Repairs	4.50	3.89
Grant in Aid	11.25	5.60
Profession and Special Service charges	0.75	0.13
Uniform	4.50	3.06
Furniture & Furnishings	17.25	13.50
Medical reimbursement	30.00	23.07
Office expenses & appliances	3.38	3.20
Diet expenses	0.56	0.30
2071-Pensionary charges (NPS)	171.79.	147.62
Leave Encashment	10.90	5.16
Total	9810.40	9432.99

Allotment of Funds to Sub-Registrar Stamps & Registration for the year 2015-16 (upto ending Nov-2015)

Head	Allotment	Expenditure
Salary	65.60	64.00
T.E.	0.75	0.75
Telephone	0.38	0.38
O.E.	0.56	0.56
Petrol	0.90	0.90
Uniform	0.08	0.00
Medical reimbursement	0.38	0.00
Total	68.27	66.59

Functioning of Grievance Redressal Mechanism

Like any other organization or Institution which requires mechanism for redressal of grievances of any individual the Court too should have such mechanism in order to satisfy the grievances of the concerned. The Vigilance Wing has been established by the High Court and the functions and powers of the Vigilance Commissioner (Judicial) now designated as Registrar Vigilance have been incorporated in JAMMU AND KASHMIR FUNCTIONS AND POWER OF THE VIGILANCE COMMISSIONER (JUDICIAL) AND HIS INVESTIGATING STAFF RULES, 1970. The circulars have also been issued from time to time in order to make the Commission more effective. The Rules provide that enquiry against the Judicial Officers as well as the Ministerial Staff can be held. Not only that the Rules also provide initiation of enquiry against the Petitioner Writers. In addition to that the Registrar Vigilance can make necessary inspection of Jails and the Judicial lockups and particularly see that the cases of under-trial prisoners are dealt with expeditiously.

In addition to above, the complaints against the Advocates are also dealt with under Advocates Act by the Committees constituted from time to time by the Hon'ble High Court. This provides platform to the aggrieved to air his grievances effectively against the concerned Advocate.

Functioning of Legal Services Authorities/Committee

And

Working of Alternative Dispute Resolution Mechanism

1. *Working of State Legal Services Authority and District Legal Services Authorities and Status on Legal aid to poor. Number of Beneficiaries of different categories.*

An Act to constitute legal services authorities to provide free and competent legal services to the weaker section of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities and to organise Lok Adalats to secure that the operation of the legal system promotes justice on a basis of equal opportunity was passed by Jammu & Kashmir State Legislature and received the assent of Governor on 8th Oct. 1997. The Act is called Jammu & Kashmir Legal Services Authorities Act, 1997.

In terms of Section 3 of the Act, the legal services authority has been constituted in the State consisting of the Chief Justice of High Court as Patron-in-Chief, Senior most Judge of High Court as Executive Chairman and other ex-officio members consisting of Secretary to Government Home Department, Secretary to Government Finance Department, Advocate General, Secretary to Government Information Department, President Bar Association Jammu/ Srinagar, two chairpersons of District Legal Services Authorities, Five eminent social workers, head of department of Law university of Jammu / Kashmir (by rotation).

Commissioner/Secretary to Government Law Department was ex-officio Member Secretary State Legal Services Authority but the Act has been amended recently and SRO has been issued and Member Secretary of State Legal Services Authority shall now be Judicial Officer of the rank of District and Sessions Judge.

High Court Legal Services Committee, 22 District Legal Services Authorities, 67 Tehsil Legal Services Committees have

been constituted under the said Act and are under the direct control of State Legal Services Authority.

In terms of Section 4 the Legal Services Authority lays down policies and principals for making the legal services available under the Act, frames the economical Schemes, utilize the funds at its disposal and makes appropriate allocation of funds to DLSAs/TLSCs , take steps by way of social justice litigation with regard to consumer protection, environment protection and any other matter of special concern to the weaker sections of the society, organise legal aid camps in rural areas, slums and labour colonies, encourage the settlement of disputes by way of negotiation, arbitration and conciliation, undertakes and promotes the research in the field of legal services, monitors and evaluates implementation of legal aid programmes, provides grants in aid for specific schemes to various voluntary social service institutions, District Authorities, develops in consultation with State Bar Associations, programmes for clinical legal education, takes measures for spreading legal literacy and legal awareness among the people, coordinates and monitories the functioning of State Authority, District Authorities, High Court Legal Services Committee and Tehsil Legal Services Committees. The member of Scheduled Caste / Scheduled Tribe, Victim of trafficking, Women or a Child, mentally disable person, a person of mass disaster, ethnic violence, flood, draught or industrial disaster, industrial work man, Senior citizens , Transgender and a person whose annual income is rupees one lac, 1.25 lacs is entitled to free legal services upto High Court level and Supreme Court level respectively under the Act.

The Lok Adalats are organised by State Legal Services Authority at High Court level, District and Tehsil level.

Rules under the Act called as Jammu and Kashmir State Legal Services Authority Rules, 1998 have been framed by the Government in consultation with the Chief Justice of the State. The Regulations called as Jammu and Kashmir State Legal Services Authority Regulations, 1998 have been framed in the State.

ii) Free & Competent Legal Services Regulations, 2010:-

- a) *Free and competent legal services regulations, 2010 has been fully implemented in J&K State. State Legal Services Authority has engaged 244 Retainer Lawyers 2 each at Tehsil level, 5 each at District level and 5 each at both wings of High Court of J&K.*
- b) *The Retainer Lawyers are being given orientation and training at regular intervals and 10 sessions of training has been given to the panel lawyers/retainer lawyers. In J&K State Legal Services Authority has imported training to 244 retainer lawyers.*
- c) *The Retainer Lawyers as per Section 9 of J&K State Legal Services Authority (Free & Competent Legal Services Regulations, 2010) are being given honorarium @ Rs:5000/- at High Court level, Rs:3000/- at District and Tehsil level. The retainer ship as referred above is in addition to fees payable by Legal Services institutions for the case entrusted to in terms of schedule to J&K SLSA Regulations, 1998.*

As per the Schedule to J&K State Legal Services Regulations, fees of Rs:950/- per case at Tehsil level, Rs:1350 per case at District level and Rs:3500/- per case at High Court level is being provided to panel lawyers and advocates engaged out of panel for the cases entrusted by State Legal Services Institutions

**2) Working of Alternative Dispute Resolution Mechanisms:-
ADR Centres, Permanent Lok Adalats /Lok Adalats, Number of cases disposed off, Number of Lok Adalats held etc.**

a) Role in Construction of ADR Centre.

Alternate Dispute Resolution mechanism is one of the most significant moments as part of conflict management and judicial reforms and it has become a global necessity. ADR is now integral system of modern practice and has been a vital and vociferous vocal and vital part of our judicial system. In J&K

*State it is an effective mode of reconciliatory dispute resolution mechanism and Jammu & Kashmir State is at par with other states of the country. Construction of ADR centres being part and parcel of the programme is running in the state and out of **22 Districts** in the J&K State, the construction work of **16 ADR Centres** at Judicial District head Quarters has been taken up . In the remaining **6 Districts** the land has not been identified so far and process of identification of land for these districts is expected to start soon.*

*The construction work of **7 ADR** Centres has been completed out of which **6** ADR Centres at Districts Srinagar, Anantnag ,Shopian, Baramulla, Jammu and Leh have been inaugurated and same are functional at present.*

b) Role of Lok Adalats:

Seeker of justice are in millions and it has become rather difficult for courts to cope up with the ever increasing cases with the present infrastructure and man power. The courts are clogged with the cases. There is over crowding of dockets because of increased institution the courts system in J&K is under great pressure. The Lok Adalats and alternate dispute resolution mechanisms has given a respite to people and helped in dealing with back logs in J&K State. The State Legal Services Authority concentrated in pre-litigation matters as well as pending cases. Apart from regular Lok Adalats being organized throughout the state by DLSAs and TLSCs, Mega Lok Adalats, Mobile Lok Adalats are being held in respect of various cases like Matrimonial disputes, Motor Accidents Claim Cases, Bank recovery matters, compoundable criminal cases.

In order to make ADR mechanism an effective mode , following number of cases have been settled in the Lok Adalats, Mega Lok Adalat, National Lok Adalat since the inception of State Legal Services Authority;-

Lok Adalats held in J&K State from Jan. 1998 till Oct. 2015

Year	No. of Lok Adalats held	MACT cases Settled		Total No. of cases settled (including) MACT Cases	Total Cases settled	Compensation/ Settlement amount	
		Pre- lit.	Post -Lit	Pre- lit.			Post -Lit
1998	79	0	576	0	2763	2763	80985443.00
1999	89	0	302	0	2837	2837	27731000.00
2000	132	0	331	0	3295	3295	41169000.00
2001	122	0	239	0	2069	2069	29737690.00
2002	148	0	494	0	2543	2543	62844487.00
2003	234	0	633	0	4587	4587	89759714.00
2004	213	0	527	0	3555	3555	78779100.00
2005	295	23	548	186	3659	3845	77289216.00
2006	376	53	551	1891	26632	28523	111581640.00
2007	341	35	721	1922	5493	7415	142381998.00
2008	287	10	765	1624	10897	12521	136547600.00
2009	287	8	793	1627	14627	16254	144299777.00
2010	333	2	549	1364	15218	16582	133961269.00
2011	516	0	559	895	12579	13474	120683780.00
2012	569	1	514	1483	9400	10883	139070999.00
2013	597	1	1032	15624	48035	63659	321402112.00
2014	545	34	890	62136	69908	132044	355525145.00
2015(Oct.)	423	1	499	16685	18574	35259	263919806.00
Total :	5586	168	10523	105437	256671	362108	2357669776.00

Further J&K State Legal Services Authority stressed upon the Govt. of J&K State for amendment of J&K SLSA Act for incorporating a new Chapter VI-A to set up a permanent Lok Adalat in the State and matter is still under consideration with the Govt.

c) Role in Holding Mobile Lok Adalats:

*The State Legal Services Authority under the Chairmanship of Hon'ble Executive Chairman deputed the Mobile Van provided by NALSA to the District Legal Services Authorities of Jammu & Kashmir falling in plain areas for holding Mobile Lok Adalats, Awareness Camps in the districts for senior citizens, women, children. The mobile vehicle could not be deputed to the districts falling in hilly/mountain terrain areas because of structural texture of the mobile van being not fit to be plied/used in hilly areas. In spite of that, in the **year 2012-13, 796** cases were disposed off in mobile Lok adalats and compensation of Rs. **51,76,879/-** was awarded in MACT*

*cases and Rs. **30.17** Lacs was awarded as compensation in pre-litigation matters by using Mobile Van. J&K SLSA is leaving no stone unturned for providing free legal services to the deprived section of the society.*

Broad Performance Indicators based on analysis of Judicial Statistics.

The future requirement of any institution depends upon the statistics and data collection. In the absence of accurate data the future planning can be in disarray. The future requirement cannot be assessed as per the need of the Courts. The data compiled in different categories provide an insight to the work load of the Courts at different levels and the work accomplished by the Courts. The data also provides platform for assessing infrastructure requirements for smooth running of the Court business.

12. (i) Category-wise Institution, disposal and pendency of Cases in High Court and District and Subordinate Courts.

S.No	Name of the Court	Nature of Cases	Institution 01-01-2015 to 03.09.2015	Disposal 01-2015 to 03.09.2015	Pendency as on 30.09.2015
1.	J&K High Court	Civil	7342	8019	99353
		Criminal	880	532	7629
		Total	8222	8551	106982
2.	District and Subordinate Courts	Civil	49108	43865	84090
		Criminal	222642	207176	121687
		Total	271750	251051	205777

(ii) Age-Wise pendency of different category of cases in High Court and District and Subordinate Courts.

S.No	Name of the Court	Nature of Cases	0 to 1 year old cases	1 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 30-09-2015
1.	J&K High Court	Civil	23883	43864	25662	5944	99353
		Criminal	2340	4367	751	171	7629
		Total	26223	48231	26413	6115	106982
2.	District and Subordinate Courts	Civil	50265	28047	4532	1246	84090
		Criminal	73274	40782	6737	894	121687
		Total	123539	68829	11269	2140	205777
(iii)	Number of adjournments being granted on an average in various categories of Civil and Criminal Cases during the life cycle of a case.			Some of fresh cases are being disposed of at the 1 st stage without adjournment, some of 2-5, 5-15, 15-25 time and some of more than 25 times.			
(iv)	Number of cases in which trial proceedings has been stayed by Superior Courts in various categories of Civil and Criminal cases and average time for which such trial proceedings remain stayed in the life cycle of			<u>High Court</u> Civil = 4014 Criminal= 1491 <u>Subordinate Courts:</u> Civil = 1844 Unsatisfactorily/irrelevant reply.			

	a case.	Criminal = 1159						
(v)	Average time taken for disposal of various categories Civil and Criminal cases in High Court and District/Subordinate Courts.	Some of fresh cases are being disposed of at the 1st stage and some of 1-5, 5-1-, 10-15 yrs. And some of more than 15 years.						
(vi)	Category-wise disposal of cases per Judge per year in the High Court and District/Subordinate Courts.	<u>High Court</u> Civil = 802 cases Criminal= 53 cases <u>Subordinate Courts:</u> Civil = 199 cases Criminal =937 cases						
(vii)	Category-wise number of Criminal and Civil cases where orders of the District/Subordinate Courts have challenged in appeal before the High Court.	<u>High Court</u> Civil = 3637 Criminal= 1249						
(viii)	Number of writ petitions/PILs being filed and being disposed of in High Court.	<table border="0"> <tr> <td><u>Filed</u></td> <td><u>Disposed of</u></td> </tr> <tr> <td>Writ Petition = 8062</td> <td>7,062</td> </tr> <tr> <td>PIL = 140</td> <td>133</td> </tr> </table>	<u>Filed</u>	<u>Disposed of</u>	Writ Petition = 8062	7,062	PIL = 140	133
<u>Filed</u>	<u>Disposed of</u>							
Writ Petition = 8062	7,062							
PIL = 140	133							